This is a digitally signed Gazette, to verify click here.
https://rajpatra.hp.gov.in

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

शुक्रवार, 13 मार्च, 2026 / 22 फाल्गुन, 1947

हिमाचल प्रदेश सरकार

NAGAR PANCHAYAT BHUNTER, DISTRICT KULLU, (H.P.)

NOTIFICATION

Dated, the 10th December, 2025

No. 2419.—In exercise of the powers conferred under section 113 read with Section 202 of the Himachal Pradesh Municipal Act, 1994, Secretary, Nagar Panchayat, Bhunter, Distt. Kullu,

Himachal Pradesh hereby notifies the following Bye-Laws:—

"The Nagar Panchayat Bhunter (Registration and Control of Pet Dogs) Bye-Laws 2025"

1. Short title and commencement.—(i) These Bye-Laws may be called "The Nagar Panchayat Bhunter (Registration and Control of Pet Dogs) Bye-laws, 2025".

(ii) These shall come into force from the date of its publication in the official Gazette of Himachal Pradesh.

2. Definitions.—In these Bye-laws, unless the context otherwise requires:—

(a) "Act" means the Himachal Pradesh Municipal Act, 1994 (Act No. 12 of 1994).

(b) "Section" means a section of the Act.

(c) "Owner" means the owner of an animal and includes any other person in possession or custody of such animal whether with or without the consent of the owner.

(d) "Veterinary Public Health Officer" means Veterinary Officer in the area of Nagar Panchayat Bhunter.

(e) "Dog" means Pet dogs, other than stray dogs.

(f) All expressions used herein, but not defined shall have the meaning as assigned under the Act.

3. Procedure for Registration of Dogs.—(i) The owner of dog who keeps or brings any dog within the limits of Nagar Panchayat, Bhunter, shall register such dog at the office of the Nagar Panchayat, Bhunter on payment of Rs. 500/- as one time registration fee. Further, an amount of Rs. 500/- shall be charged as license fee annually.

(ii) The form for registration shall be provided online on https://citizenseva.hp.gov.in/or offline application shall be submitted at the office of the Nagar Panchayat Bhunter.

(iii) By Submission of online fees on Citizen Seva Portal person can download Pet License.

(iv) The owner shall ensure the vaccination of dog prior to its registration.

(v) The period for which the registration shall hold good, shall be for the 12 months from the Date of Registration.

4. **Duties and responsibilities of the owners**.—(i) The owner of the pet dog shall be responsible for the controlled breeding, immunization, neutering and licensing in accordance with the provisions of these Bye-Laws.

(ii) Any dog registration in accordance with clause 3(3) of these Bye-laws may, if found in any public place be removed and will be liable to be dealt under the orders of the Veterinary Public Health Officer, Nagar Panchayat, Bhunter, if not claimed within 7 days by the owner.

(iii) For the purpose of these Bye-Laws any person in possession or in-charge of the, during the absence of the real owner from the limits of Nagar Panchayat, shall be deemed to the owner of the dog.

(iv) That it shall be mandatory for each owner to carry disposable bags during the time when the dog is put on Nagar Panchayat Streets.

(v) No owner or person in-charge of the Dog shall to defecate on any road/street/drain within Nagar Panchayat, Bhunter Limits. In case any dog is found defecating on the road/street/drain, it shall be the duty of the owner concerned to clean the excreta and pack it in a disposable bag to be disposed off in the same manner in which human excreta are disposed off.

(vi) The owner of the registered dog shall ensure proper space, accommodation, food and medical treatment to the dog.

5. Guideline of breeders.—(i) A breeder must be registered with Nagar Panchayat, Bhunter; breeder must maintain full record of the number of pups born/died from individual bitches. He shall also maintain proper record of pedigree and vaccination.

(ii) Breeder must maintain record of the person buying the pups. He should ensure that the buyer has the required knowledge for the upkeep of the pups.

(iii) Breeder must pay Rs.5000/- per dog as one time registration charges in the treasury of the Nagar Panchayat, besides Rs. 500/- per dog as renewal fees every year.

6. Guideline for Dog Care Centre.—(i) A dog care centre must be registered with Nagar Panchayat, Bhunter. Owner of dog care centre must maintain full record of the number of pups born/died from individual bitches. He shall also maintain proper record of pedigree and vaccination.

(ii) Breeder must maintain record of the person buying the pups. He should ensure that the buyer has the required knowledge for the upkeep of the pups.

(iii) Breeder must pay Rs.5000/- per dog as one time registration charges in the treasury of the Nagar Panchayat, besides Rs. 500/- per dog as renewal fees every year.

7. Penalty.—Any contravention of these Bye-Laws including the failure to register the dog as per clause 3 above, shall be punishable with a fine which may extend Rs. 1000/-and in case of continuous breach additional fine which may extend to Rs. 100/- per day till such contravention or breach continues.

8. Repeal and saving.—The bye-laws published *vide* HP Govt. notification No. LSG-B(3)15/82, dated 19-09-1984 are hereby repealed. Not withstanding such repeal anything done or any action taken in exercise of the powers conferred by or under the bye-laws so repealed shall be deemed to have been done or taken in exercise of the powers conferred by or under these bye-laws were enforced on the day on which such thing was done or was taken.

Sd/-

Secretary,
Nagar Panchayat Bhunter, Kullu (H.P.).

Annexure–A

Attach two passport size Photograph of Pet Dog

To

The Secretary,
Nagar Panchayat Bhunter (H.P.).

Subject.— Application for Registration of Pet Dog.

Sir,

This is to request you that I am keeping a Pet Dog in my house No….....Ward No……..Bhunter. The particulars of my Pet Dog are as under:—

1. Name of Pet Dog :_____
2. Breed :_____
3. Color and Identification Mark :_____
4. Age :_____
5. Immunization Record :_____
6. Name and address of the Veterinary Doctor :_____
7. Veterinary Council Registration No. :_____
8. Anti Rabies Vaccination done on :_____
9. Signature of the Veterinary Doctor :_____

10. I hereby deposit Rs. 500/-in cash, with the request to register my pet in Nagar Panchayat, Bhunter records.

Dated: Signature of the Applicant

Name:_____

House Address:_____

_____

_____

Contact No…….

FOR OFFICE USE ONLY

Receipt No. _____

Date:_____

Badge Number allotted to pet Dog:_____ Signature of Issuing Officer.

Annexure-B

Undertaking from the owner of the Dog for registration

1. I do not have more than two dogs.

2. I shall keep the dog protected by getting it vaccinated against rabies from a Govt. Veterinary Practitioner or Veterinary Practitioner duly registered with Indian Veterinary Council (IVC) or State Veterinary Council (SVC).

3. I will furnish the vaccination certificate on demand during Inspection by Registration Authority or any officer/official of the Nagar Panchayat Bhunter duly authorized by the Registration Authority or within a period of 10 days from such Inspection, failing which registration of the dog may be cancelled.

4. I will keep the dog chained/leashed while taking it outside. All ferocious dogs shall be duly muzzled and a stick shall be carried by the Escort accompanying the dog while taking it out.

5. I will ensure that the dog will wear a collar affixed with the metal token issued by the Registration Authority at all the times.

6. I will compensate the person if a dog bites or causes/harm to any person or to the property of any person.

7. I shall keep the dog under my control all the times, so that it does not intimidate, annoy, hurt or bite any person. I shall not make Nagar Panchayat Bhunter responsible for any loss, damage or Injury caused by a registered dog to any person or to his/her property and sole liability to compensate the victim will remain with me.

8. I shall not indulge in breeding of dogs for commercial purposes and trading of dogs within the area of Nagar Panchayat, Bhunter. In case it is found that dog is being kept for breeding or trading/commercial purposes by me, the Registration Authority shall impound my dog/s besides imposing a fine as fixed by the Secretary, Nagar Panchayat, Bhuntar upon me.

9. I shall not allow the dog to defecate in public places such as residential areas, green belts, parks, streets, roads, road beams and other common places etc. In case the dog defecates at the above specified places, I shall arrange to get the excreta of the dog removed from the said place at my own level. I shall not allow the dog to defecate near the residences of other persons, neighbours to their annoyance.

10. I shall ensure proper space, accommodation, food and medical treatment to the dog.

11. I shall allow the registration authority or a Veterinarian, Health Supervisor, Sanitary Supervisor, Sanitary Inspector or any other officer of the Nagar Panchayat, Bhunter authorized by the Registration Authority to inspect the premises of my dog and I shall allow that person to enter and inspect my premises at all reasonable times

Signature of the Owner of the Pet Dog.

Annexure–C

Attach two passport size Photograph of Applicant

To

The Secretary,
Nagar Panchayat Bhunter (H.P.).

Subject.— Application for Registration as Dog Breeder.

Sir,

This is to request you that I want to register as Dog Breeder in NP, Bhunter. The particulars are as under:—

1. Name of Dog Breeder :_____
2. Size and Layout of premises along with detail of surface, floor, number of physical barriers (Doors or gates) etc. :_____
3. Detail of staff along with qualification/experience :_____
4. Detail of Dogs :_____
5. Immunization record :_____
6. Capacity of premises :_____
7. Name and address of the Veterinary Doctor :_____
8. Veterinary Council Registration No. :_____
9. Anti Rabies Vaccination done on :_____
10. Signature of the Veterinary Doctor :_____
11. I hereby deposit Rs. 5000/- in cash, with the request to register as Dog Breeder in Nagar Panchayat, Bhunter records.
12. I hereby undertake to follow all guidelines mentioned in "The Bhunter Nagar Panchayat (Registration and Control of Pet Dogs) Bye-Laws, 2025".

Dated:

Signature of the Applicant

Name:_____

House Address:_____

_____

_____

Contact No._____

FOR OFFICE USE ONLY

Receipt No._____

Date:_____

Number allotted to Dog Breeder:_____

Signature of Issuing Officer.

Annexure–D

Attach two passport size Photograph of Applicant

To

The Secretary,
Nagar Panchayat Bhunter (H.P.)

Subject.— Application for Registration of Dog Care Centre.

Sir,

This is to request you that I want to register Dog Care Centre namely_____ at_____ Ward No._____Bhunter. The particulars of Dog Care Centre are as under:—

1 Name of Dog Care Centre :_____

2. Size and Layout of premises along with detail of surface, floor, number of physical barriers (Doors or gates) etc. :_____

3. Detail of staff along with qualification/experience :_____

4. Capacity of premises :_____

5. I hereby deposit Rs. 5000/- in cash, with the request to register Dog Care Centre in Nagar Panchayat, Bhunter records.

6. I hereby undertake to follow all guidelines mentioned in "The Nagar Panchayat Bhunter (Registration and Control of Pet Dogs) Bye-Laws, 2025".

Dated:_____

Signature of the Applicant

Name:_____

House Address:_____

_____

_____

Contact No._____

FOR OFFICE USE ONLY

Receipt No._____Date:_____

Number allotted to Dog Care Centre:_____

Signature of Issuing Officer.

NAGAR PANCHAYAT KANDAGHAT

NOTIFICATION

Dated, the 29th October, 2025

No. NPKGT/Advertisement/124-125.—Whereas, the "**Nagar Panchayat Kandaghat** drafted **ERECTION, EXHIBITION, AFIXATION OF ADVERTISEMENT AND HOARDING BYE-LAWS 2025"** on the house meeting 29-10-25 *vide* resolution 527 were published in notice board and leading newspaper for inviting public objection and suggestions / Claims under **Section-217 of Himachal Pradesh Municipal Act, 1994;**

And whereas, no objections were received from any quarter within the specified period of 30 days from the date of publication of these draft Bye-laws.

Now, therefore, in exercise of the powers conferred under **Section-192 read with the Clause (1) of Municipal Council Act, 1994** amended from time to time, the final **"NAGAR PANCHAYAT KANDAGHAT ERECTION, EXHIBITION, AFIXATION OF ADVERTISEMENT AND HOARDING BYE-LAWS 2025"** are hereby notified and published the Rajpatra, Himachal Pradesh (extra-ordinary) for information of the general public as follows, namely: —

NAGAR PANCHAYAT KANDAGHAT ERECTION, EXHIBITION, AFIXATION OF ADVERTISEMENT AND HOARDING BYE-LAWS 2025.

1. Short title, commencement and application.—(i) These Bye-laws may be called, "Nagar panchayat Kandaghat Erection, Exhibition, Affixation of Advertisement and Hoarding Bye-laws 2025".

(ii) These Bye-laws shall come into force from the date of their publication in the Rajpatra (extra-ordinary) Himachal Pradesh.

(iii) These Bye-laws shall be applicable within the jurisdiction of Nagar Panchayat Kandaghat as defined from time to time.

2. Definitions.—(i) In these Bye-laws, unless the context otherwise requires:—

"**Act"** means the Himachal Pradesh Municipal Corporation Act, 1994 (Act No. 12 of 1994) as amended from time to time.

"Applicant" means any person applying for permission for erection, exhibition, affixation of advertisement and hoarding upon the land and buildings falling within the jurisdiction of Nagar Panchayat Kandaghat which include the Government/Semi Government and Private buildings.

"Authorized Officer" means any Officer/Official duly authorized by the Nagar Panchayat Kandaghat or its Secretary under these Bye-laws.

"**Hoarding"** means any advertisement to be placed by way of erection, exhibition and affixation or to retain upon or over any land, building, wall, boarding, frame, poster structure or upon in any vehicle including any advertisement exhibited by means of cinematography.

"**Place"** means authorized sites/locations specified by the Corporation for erection, exhibition and affixation of advertisement hoarding with the limits of Corporation.

"Permission" means sanction/approval granted by the Secretary or the Officers authorized by him in this behalf for erection, exhibition and affixation of advertisement hoardings.

"**Special Judicial Magistrate 1st Class"** means the Judicial Magistrate having jurisdiction over the area of Nagar Panchayat Kandaghat under the Act.

Words and expressions used in these Bye-laws but not defined herein shall have the meaning respectfully assigned to them under the Act.

3. Prohibition of advertisement without written permission of Secretary.—No advertisement shall be erected, exhibited, affixed or retained upon or over any land building, wall boarding, frame, post or structure or upon in any vehicle or shall be displayed in any manner, whatsoever in any place within the Municipal area including private land and buildings without the written permission of the Secretary granted in accordance with these Bye-laws except the advertisement hoardings of the Central, State Government highlighting the achievements of the Governments within the area of Nagar Panchayat Kandaghat.

(ii) All such advertisement hoarding erected/installed by any other individual, authority or agency including the public sector undertakings duly owned and controlled by the Government shall be liable to seek prior permission for erection and installation of such hoardings within the territorial jurisdiction of the Nagar Panchayat Kandaghat, on such fees and other terms and condition as may be fixed in this behalf by the Secretary under these bye- laws. However, no permission shall be permissible for the hoardings to be installed by Central, State Government highlighting the achievements of the Governments within the area of Nagar Panchayat Kandaghat.

(iii) Any person authority or agent found erecting, exhibiting and affixing the advertisement hoardings illegally, unauthorizedly and without any permission shall be liable for penalty under these Bye-laws and such hoardings along with frame structure/vehicle displaying the same shall be impounded.

4. Procedure for application and grant of permission.—

(i) Applicant or the person concerned, intending to erect, exhibit and affix the advertisement hoardings within the area of the Corporation, shall in writing submit the detail of the location/site, size of hoarding to be occupied for such installation to the Secretary or the Officer authorized in this behalf.

(ii) The application submitted by the applicant shall be verified by the concerned branch dealing with hoarding permission who shall after spot inspection process the same for the approval of the authority for grant of necessary permission in favour of the applicant after assessing the hoarding charges for erection, affixation and exhibition of such hoarding and convey the same to the applicant before granting permission.

(iii) The permission for erection, affixation and exhibition of advertisement hoarding shall be accorded only after obtaining receipt of the amount to be deposited by the applicant in the Corporation on this account.

(iv) The place for erection, affixation and exhibition of advertisement hoarding shall be communicated to the applicant by the concerned branch of the Corporation in

writing and the name of the place/site of erection, affixation and exhibition of advertisement hoarding by the applicant shall also be mentioned on the hoardings to be affixed/erected and installed along with the date and period of sanction on such hoarding. Further, intimation of the same shall also be given to the Secretary, Nagar Panchayat Kandaghat or to the Estate Branch of the Nagar Panchayat Kandaghat or to the concerned agency or the contractor hired or engaged by the Nagar Panchayat Kandaghat for managing the sites for erection, affixation and exhibition of advertisement hoardings.

(v) In the case of advertisement affixed, erected and installed upon vehicle, a person shall have to carry the original permission, a copy of which shall be affixed on the wind screen of the vehicle and the same shall have to be shown to the authorized officer of the Nagar Panchayat Kandaghat at the time of inspection. Further, all other persons, authority or agency shall also be liable to show the sanction to the inspecting staff of the Nagar Panchayat Kandaghat at any time.

(vi) The permission granted by the Commissioner for erection, exhibition and affixation of advertisement hoarding shall be time specific and after expiry of period of permission, the concerned person, authority and agency shall be liable to remove the same forthwith failing which the same shall be removed by the Corporation at the risk cost and responsibility of the person concerned. In addition, the Secretary shall impose penalty at the rate of rupees 100/- (Hundred rupees) per day and amount shall be recovered from the concerned as per the provisions contained in Section 124 of the H.P. Municipal Corporation Act, 1994.

(vii) In case the advertisement hoarding is affixed on the private land or building including shops and the person concerned have failed to release the amount of fees to be paid to the Corporation on account of such sanction, the Secretary in addition to the aforesaid penalty shall take steps to withdraw civic amenities granted in favour of the person concerned and also to make request to concerned authority for withdrawal of sanction/ recognition granted by them in favour of the person concerned.

(viii) The size of the hoarding shall not be more than the size as fixed by the Nagar Panchayat Kandaghat and all the advertisement hoarding shall be installed in the specified area and no hoarding shall be installed in heritage area or in valley side above the road level and on the roofs of the buildings. All the hoardings must be installed, erected in a way so as to preserve the aesthetics, scenic beauty and the view of the hills.

(ix) No advertisement hoarding shall be erected on sharp and blind curves and should not be located in oblique to the road on any natural water source, tree, water line, Municipal drain, fire hydrant and on garbage container and at a place where it effects the growth of flora etc.

(x) No advertisement hoarding shall be permitted within the area starting from except the advertisement hoardings to be installed by the specific order s of the State Government for a particular occasion.

(xi) The Secretary in the exceptional circumstances or in the larger public interest may permit any person, authority or agency to erect, exhibit or affix the advertisement hoardings pertaining to social or State and National interest matter only for a period of 7 days in any area including Core/Heritage area.

(xii) No advertisement hoarding in contravention of any law, rules norms, notification or direction issued by the State Government or by the Nagar Panchayat Kandaghat shall be erected, affixed and installed within the limits of Nagar Panchayat Kandaghat. Further, the directive issued by any Court of law in this regard shall be binding upon all the concerned.

5. Rates for affixation, erection and installation of advertisement hoarding.—The rate shall be notified/fixed by the Secretary, Nagar Panchayat Kandaghat for affixation, erection and installation of advertisement hoarding from time to time and the same shall be notified to the concerned seeking such permission.

6. Duties and responsibilities of the applicant.— (i) It shall be the duty and responsibility of the applicant to make available all the sanctions/ permissions granted by the competent authority to the said person, authority or agency to whom such permission has been granted by the Corporation and to follow the instructions/guidelines issued by the Nagar Panchayat Kandaghat or by the Central/State Government in this regard from time to time.

(ii) Whosoever is found affixing, erecting and exhibiting the advertisement hoarding at a place other than the places so approved for such purpose and in contravention of conditions specified by the Secretary in such sanction the person, authority and agency shall be liable jointly for penalty under these Bye-laws in addition to the penalties already provided under the H.P. Municipal Corporation Act, 1994.

7. Compounding of offences.—All the offences punishable under these Bye-laws may, before, the institution of prosecution, be compounded by such officer as may be authorized by the Nagar Panchayat Kandaghat or its Secretary in this behalf, on payment of such sum as may be specified by such officer under these Bye-laws.

8. Offences to be tried summarily.— The offences which are not compounded shall be tried in a summary manner by the Special Judicial Magistrate 1st Class of the Corporation under Section 383 of the Himachal Pradesh Municipal Corporation Act, 1994 read with Section 260 of the Code of Criminal Procedure, 1973.

9. Penalty.—(i) Whosoever, is found guilty of affixing, erecting and exhibiting the advertisement hoarding at a place other than the place(s) specified/notified by the Corporation, the rate of penalty shall be rupees 100/- (two thousand) per square feet per day to be calculated from the date of erection/affixation of such unauthorized hoarding and till its removal by the concerned or by the Nagar Panchayat Kandaghat.

(ii) In case of repeated violation and the person concerned failed to release the due amount including penalty to the Nagar Panchayat Kandaghat within a period of 15 days, as the case may be, he/she shall also be liable for disconnection of water, electricity and other civic amenities and the Secretary may request the competent authority for withdrawal of recognition and registration, if any, granted in his/her favour including withdrawal of building sanction granted in favour of the owner concerned if such unauthorized hoarding is found erected upon the building concerned.

10. Repeal and Savings.—The scheme regulation,Bye-laws if any, relating to affixation, erection and exhibition of advertisement hoardings is hereby repealed. Anything done or any action taken under the said scheme, Bye-laws and Regulations the same shall be deemed to have been done or taken under the provisions of these Bye-laws.

Sd/-
Secretary,
Nagar Panchayat Kandaghat.

NAGAR PANCHAYAT KANDAGHAT

NOTIFICATION

Dated, the 29th October, 2025

No. NPKGT/PET/124/25.—Whereas, the "Nagar panchayat Kandaghat drafted **The Registration and Control of Pet Dogs) Bye-laws, 2025."**on the house meeting 29-10-25 *vide* resolution 538 were published in notice board and leading newspaper for inviting public Objection and Suggestions /Claims under **Section-217 of Himachal Pradesh Municipal Act, 1994. Whereas No objection /Suggestion /Claims were received within stipulated period.**

Now, therefore, in exercise of the powers conferred under section 113 read with Section-202 of the Municipal Council Act, 1994 as amended from time to time, The final **"NAGAR PANCHAYAT KANDAGHAT" (The Registration and Control of Pet Dogs) Bye-laws, 2025."**are hereby notified and published the Rajpatra, Himachal Pradesh (extra-ordinary) for information of the general public as follows**,** namely**:—**

"The Nagar Panchayat Kandaghat (Registration and Control of Pet Dogs) Bye-laws, 2025."

1. Short title and Commencement.—(I) These Bye-laws may be called "The Nagar Panchayat Kandaghat (Registration and Control of Pet Dogs) Bye-laws, 2025."

These shall come into force from the date of their publication in the official gazette of Himachal Pradesh.

2. Definitions.— ln these Bye-laws, unless the context otherwise requires:—

(i) **"Act"** means the Himachal Pradesh Municipal Corporation Act 1994, (Act No. 12 of 1994).

(ii) **"Section"** means the section of the Act

(iii) **"Family"** means the owner, his/her parents, spouse, sons, daughters, brothers and sisters living in one premises.

(iv) "**Owner"** means the person who owns a registered/unregistered dog and includes a person in whose custody, charge or possession a dog is found.

(v) **"Pet Dog"** means a male or female dog kept by a person within the area of Nagar Panchayat Kandaghat and other than stray dogs.

(vi) **"Registration Authority"** means any officer so appointed by the **Nagar Panchayat Kandaghat** the words and expressions not defined in these Bye-laws shall have the same meaning as assigned to them in the H.P. Municipal Corporation Act, 1994.

3. Procedure for Registration of Dogs.— On and from the date of publication of these Bye-laws, registration of Pet Dog(s) (hereinafter mentioned as dog) above the age of three months,

kept within the jurisdiction of Nagar Panchayat Kandaghat shall be compulsory. The owner of Dog, on or before the first day of April of every year or within seven days of its arrival, register such dog in Form as prescribed by the Secretary, Nagar panchayat Kandaghat (Annexure–A) accompanied by a fee of Rs. 200 per dog as one time registration fees alongwith two recent photographs of the dog and a copy of vaccination certificate from a Government Veterinary Practitioner or Veterinary Practitioner duly registered with Indian Veterinary Council (IVC) or State Veterinary Council (SVC). Further, an amount of Rs. 200 per dog shall be charged as license fees annually. However, a blind person keeping dog and using solely for his/her guidance shall be exempted from the payment of registration fee. On registration, Registration Authority shall issue a metal token to be attached with the collar to be worn by the dog and in case of loss or destruction of the token; a duplicate token shall be issued to the owner on submission of an application alongwith a fee of Rs. 200 per token. The registration once made shall remain valid for full life span of the dog. In case of death of the dog, the owner of the dog shall immediately inform the Registration Authority. A family may keep maximum of two dogs.

4. Any registered dog found straying at large shall be liable to be seized and kept at a place set for this purpose.

5. Duties and responsibilities of the owners.—(i) The owner of the pet dog shall be responsible for the controlled breeding, immunization, neutering and licensing in accordance with the provisions of these Bye-Laws.

(ii) Any dog not wearing metal ticket or registration in accordance with clause 3 of these Bye-laws may, if found in any public place be removed and will be liable to be dealt under the orders of the Veterinary Public Health Officer, **Nagar Panchayat Kandaghat** if not claimed within 7 days by the owner.

(iii) For the purpose of these bye-laws any person in possession or in charge of the dog, during the absence of the real owner within the limits of N.P. Kandaghat, shall be deemed to be the owner of the dog.

(iv) It shall be mandatory for each owner to carry disposable bags during the time when the dog is put on Municipal streets.

(v) The owner of the dog shall not allow the dog to defecate in public places such as residential areas, green belts, parks, streets, roads, road beams and other common places etc. In case the dog defecates at the above specified places, the owner shall arrange to get the excreta of the dog removed from the said place at his own level. No owner shall allow the dog to defecate near the residences of other persons, his/her neighbors to his/her/their annoyance.

6. The owner of the registered dog shall keep the dog under his/her control at all times so that it does not intimidate, annoy, hurt or bite any person. The Nagar Panchayat Kandaghat shall not be held responsible for any loss, damage or injury caused by a registered dog to any person or to his/her property and sole liability to compensate the victim will remain with the owner of the registered dog.

7. Guideline for breeders. —(i) A breeder must be registered with Nagar Panchayat Kandahat. Breeder must maintain full record of the number of pups born/died from individual bitches. He shall also maintain proper record of pedigree and vaccination.

(ii) Breeder must maintain record of the person buying the pups. He should ensure that the buyer has required knowledge for the upkeep of any registered dog found straying at large shall be liable to be seized and kept at a place set for this purpose.

(iii) Breeder must pay Rs. 200/- as one time registration charges in the treasury of the **Nagar Panchayat Kandaghat** besides Rs. 200 per dog as annual fees every year. This fee to be paid by the breeding shall be over and above the registration fee / annual license fee provided in 3 above.

8. Guideline for Dog Care Centre.—(i) A dog care centre must be registered with Nagar Panchayat Kandaghat. Owner of dog care centre must maintain full record of the number of dogs. He shall also maintain proper record of pedigree and vaccination.

(ii) No dog care centre is allowed inside residential houses and flats

(iii) owner of dog care centre must pay Rs. 5000/- as one time registration charges in the treasury of the Municipal Corporation besides Rs. 500/- license fee every year.

(iii) Owner of dog care centre must obtain no objection certificate from the concerned ward councilor.

(iv) Permission to operate dog care centre shall be subject to approval of Nagar Panchayat Kandaghat.

9. The owner of the registered dog shall ensure proper space, accommodation, food and medical treatment to the dog.

10. The Registration Authority or an officer/official authorize by him shall keep the details of all the seized dogs duly entered in a register with a brief description of the dog, date of seizure, reasons of seizure and the manner in which it is disposed of.

11. The dog after its death shall not be thrown in the open or in the garbage bins of Municipal Corporation. Dead dog shall be buried at notified/earmarked places up to a depth of at least 3 ft. in a hygienic manner. The Nagar Panchayat Kandaghat may provide a van for the disposal/burial of dead dogs in the earmarked dog burial grounds on the request so received by it. The owner shall pay charges for availing the services of the van at the rates prescribed by the secretary, Nagar Panchayat Kandaghat and so revised from time to time.

12. The Registration Authority or a Veterinarian, Health Supervisor, Chief Sanitary Inspector, Sanitary Inspector or any other officer of the **Nagar Panchayat Kandaghat** authorized by the Registration Authority, may inspect the premises of the owner of any dog and such owner shall allow that person to enter and inspect his/her premises at all reasonable times. Such officer/official shall also be authorized to search the places where dogs are kept without registration and to seize them.

13. **Penalty**. —(i) Any contravention of these Bye-Laws including the failure to register the dog, failure to follow guidelines for breeders, guidelines for dog care centre as per clause 3, 7, 8 above, shall be punishable with fine which maybe extended to Rs.10,000/- and in case of continuous breach additional fine which may extend to Rs. 100/- per day till such contravention or breach continues shall be imposed.

(ii) Any registered dog found straying at large shall be liable to be seized and kept at a place set for this purpose.

Annexure–A

Attach two passport size Photograph of Pet Dog Owner

To

The Registration Authority,
Nagar Panchayat Kandaghat

Subject.—Application for Registration of Pet Dog.

Sir,

This is to request you that I am keeping a Pet Dog in my house No._____Ward No._____ Solan. The particulars of my Pet Dog are as under:—

1. Name of Pet Dog :_____
2. Breed :_____
3. Colour and Identification Mark :_____
4. Age :_____
5. Immunization Record :_____
6. Name and address of the Veterinary Doctor :_____
7. Veterinary Council Registration No. :_____
8. Anti Rabies Vaccination done on :_____
9. Signature of the Veterinary Doctor :_____

I hereby deposit Rs. /- in cash, with the request to register my pet in Municipal Corporation records.

Dated:_____ Signature of the Applicant

Name:_____

House Address:_____

FOR OFFICE USE ONLY

Receipt No._____

Date:_____

Badge Number allotted to Pet Dog:_____ *Signature of Issuing Officer.*

Annexure-B

Undertaking from the owner of the Dog for registration

1. I do not have more than two dogs

2. I shall keep the dog protected by getting it vaccinated against rabies from a Govt. Veterinary Practitioner or Veterinary Practitioner duly registered with Indian Veterinary Council (IVC) or State Veterinary Council (SVC).

3. I will furnish the vaccination certificate on demand during Inspection by Registration Authority or any officer/official of the Nagar Panchayat Kandaghat duly authorized by the Registration Authority or within a period of 10 days from such Inspection, failing which registration of the dog may be cancelled.

4. I will keep the dog chained/leashed while taking it outside. All ferocious dogs shall be duly muzzled and a stick shall be carried by the Escort accompanying the dog while taking it out.

5. I will ensure that the dog will wear a collar affixed with the metal token issued by the Registration Authority at all the times.

6. I will compensate the person if a dog bites or causes/harm to any person or to the property of any person.

7. I shall keep the dog under my control all the times, so that it does not intimidate, annoy, hurt or bite any person. I shall not make Nagar Panchayat Kandaghat responsible for any loss, damage or Injury caused by a registered dog to any person or to his/her property and sole liability to compensate the victim will remain with me.

8. I shall not indulge in breeding of dogs for commercial purposes and trading of dogs within the area of Nagar Panchayat Kandaghat. In case it is found that dog is being kept for breeding or trading/commercial purposes by me, the Registration Authority shall impound my dog/s besides imposing a fine as fixed by the Secretary Nagar Panchayat Kandaghat upon me.

9. I shall not allow the dog to defecate in public places such as residential areas, green belts, parks, streets, roads, road beams and other common places etc. In case the dog defecates at the above specified places, I shall arrange to get the excreta of the dog removed from the said place at my own level. I shall not allow the dog to defecate near the residences of other persons, neighbours to their annoyance.

10. I shall ensure proper space, accommodation, food and medical treatment to the dog

11. I shall allow the registration authority or a Veterinarian, Health Supervisor, Chief Sanitary Inspector, Sanitary Inspector or any other officer of the Nagar Panchayat Kandaghat authorized by the Registration Authority to inspect the premises of my dog and I shall allow that person to enter and inspect my premises at all reasonable times.

Signature of owner.

Annexure–C

Attach two passport size Photograph of Applicant

To

The Registration Authority,
Nagar Panchayat Kandaghat

Subject.—Application for Registration as Dog Breeder.

Sir,

This is to request you that I want to register as Dog Breeder in M.C., Solan. The particulars are as under:—

1. Name of Dog Breeder :_____
2. Size and Layout of premises alongwith detail of surface, floor, number of physical barriers (Doors or gates) etc. :_____
3. Detail of staff alongwith qualification/experience :_____
4. Detail of Dogs :_____
5. Immunization record :_____
6. Capacity of premises :_____
7. Name and address of the Veterinary Doctor :_____
8. Veterinary Council Registration No. :_____
9. Anti Rabies Vaccination done on :_____
10. Signature of the Veterinary Doctor :_____
11. I hereby deposit Rs. 5000/-in cash, with the request to register as Dog Breeder in Municipal Corporation records.
12. I hereby under take to follow all guidelines mentioned in "The Nagar Panchayat Kandaghat (Registration and Control of Pet Dogs) Bye-Laws, 2025".

Signature of the Applicant

Name:_____

House Address:_____

Contact No.: _____

FOR OFFICE USE ONLY

Receipt No._____

Date:_____

Number allotted to Dog Breeder:_____ *Signature of Issuing Officer.*

Annexure–D

To

The Registration Authority,
Nagar Panchayat Kandaghat

Attach two passport size Photograph of Applicant

Subject.—Application for Registration of Dog Care Centre.

Sir,

This is to request you that I want to register Dog Care Centre namely at Ward No._____ Solan. The particulars of Dog Care Centre are as under:—

Name of Dog Care Centre :_____

Size and Layout of premises alongwith detail of surface, floor, number of physical barriers (Doors or gates) etc. :_____

Detail of staff alongwith qualification/experience :_____

Capacity of premises :_____

I hereby deposit Rs. /-in cash, with the request to register Dog Care Centre in Municipal Corporation records.

I hereby undertake to follow all guidelines mentioned in "The Nagar Panchayat Kandaghat (Registration and Control of Pet Dogs) Bye-Laws, 2025".

Dated:_____ Signature of the Applicant

Name:_____

House Address:_____

Contact No.: _____

FOR OFFICE USE ONLY

Receipt No._____

Date:_____

Number allotted to Dog Care Centre:_____ *Signature of Issuing Officer.*

OFFICE OF SENIOR EXECUTIVE OFFICER MUNICIPAL COUNCIL, NAHAN, DISTRICT SIRMAUR (H.P.)

NOTIFICATION

Nahan, the 6th March, 2026

No. Trade License/MCN/2026-490.—In exercise of the powers conferred under Section 125, 126, 127, 128 read with Section 202 and 214 of the Himachal Pradesh Municipal Act, 1994, I, Sanjay Kumar, Senior Executive Officer, Municipal Council Nahan, District Sirmaur, Himachal Pradesh hereby notify the following Trade License Bye-Laws: —

1. Short title, extent and commencement.—(i) These Bye-Laws may be called the Himachal Pradesh Municipality, **(Grant of License for Use of Premises and Storage of Articles in a Premises) Bye-Laws 2025.**

(ii) These Bye-Laws shall come into force from the date of their publication in the notice board of Municipal Council Nahan.

(iii) These Bye Laws shall apply to all shops/premises falling within the Municipal limits which may not be used without license for the purpose specified in Section 125, 126, 127, 128 read with Section 202 and 214 of the Himachal Pradesh Municipal Act, 1994 as per Annexure-I and Annexure-II for storage of any Article within the municipal limits.

2. Definitions.—In these Bye-Laws, unless the context otherwise requires:—

(a) "Act" means the Himachal Pradesh Municipal Act, 1994 (Act No. 12 of 1994)

(b) "Authorized Officer" means Sr. Executive Officer or any other Officer specifically authorized by the Sr. Executive Officer.

(c) "Inspector" means Sanitary Inspector or any other Official of the Municipal Council duly authorized by the Sr. Executive Officer.

(d) "License" means a written permission granted by the Sr. Executive Officer or any other official /Officer duly authorized by the Sr. Executive Officer in favour of the person, owner & occupier for sale/storage of articles specified in Annexure-I & II of these Bye-Laws.

(e) "Licensing Officer" means Sr. Executive Officer or any other officer duly authorized by the Sr. Executive Officer to grant/ renew License under the provisions of these Bye-Laws.

(f) "Premises" means any shop/store/place where the articles specified in Annexure-I & II are kept for sale/storage in the godown/ premises.

(g) "Small Scale Business/Trade" means premises covering maximum area of 100 sq. ft., "Medium Scale Business/Trade" means premises covering area of 100 sq. ft. to 500 sq. ft. and "Large Scale Business/Trade" means premises covering area of more than 500 sq. ft.

(h) "Shopkeeper" means any person running and managing the affairs of the shop/premises/place including its owner/occupier.

(i) The words and expression not defined under these Bye-Laws shall have the same meaning or sense as are defined in Himachal Pradesh Municipal Act, 1994.

3. Procedure for obtaining License.—(i) Any person who wants to operate/run any business/trade as specified in Annexure-I and/or store any article as specified in Annexure-II within the areas of the Municipal Council shall apply for license on prescribed Form-A online to Sr. Executive Officer of the concerned Municipal Council.

(ii) Period of License.—(1) The License shall be issued for a period maximum upto five years at a time and the License shall automatically come to an end after completion of such period.

4. Renewal of License.—(i) The License shall be renewed automatically after expiry of the period of license on deposit of requisite/ prescribed license fee by the applicant. The license shall be renewed without any late fee and extra document within one month after expiry of license. The license shall be renewed with penalty of 50% of license fee within next one month and after that period the license shall be renewed with the penalty @ 10/- per day and Rs. 500/- as compounding fee. In that case a fresh Trade license shall be required to be issued.

(ii) No document is required to be submitted for renewal of License.

5. Transfer of License.—(i) The license issued under the Bye-Laws shall not be transferred in the name of any person except in case of the death of original licensee wherein it shall be made/transferred in the name of the legal heirs only for the validity period of license on production of supporting documents and shall be decided by Sr. Executive Officer keeping in view the circumstances of the case.

(ii) The licensee shall provide online information to the Sr. Executive Officer for winding up of his business under such license.

6. License Fee.—(i)The license fee for grant of license shall be decided by the Sr. Executive Officer from time to time. However, the fee will be calculated on annual license fee rate multiplied by number of years the license is requested by the applicant. The fee shall be charged in the following manner:-

Trade Licence Fee Detail				
Sl. No.	**Scale of Business**	**License Period**	**ULB Name**	**Trade Fee INR (1Yr)**
1.	Small scale Business/trade	Yearly	M.C.Nahan	100
		5 Years	M.C.Nahan	400
2.	Medium scale Business/trade	Yearly	M.C.Nahan	150
		5 Years	M.C.Nahan	600
3.	Large scale Business/trade	Yearly	M.C.Nahan	1000
		5 Years	M.C.Nahan	3500

Sl No.	**Sector**	**ULB Name**	**Trade Fee INR (1Yr)**
1.	Agriculture	M.C.Nahan	100
2.	Automotive	M.C.Nahan	150
3.	Banking Finance Services Insurance (BFSI)	M.C.Nahan	500

4.	Common Trades	M.C.Nahan	100
5.	Education, Skills & Development	M.C.Nahan	200
6.	Fairs, Festivals, Events, and Exhibitions (Temporary Licenses Only)	M.C.Nahan	100
7.	Handloom & Handicrafts	M.C.Nahan	100
8.	IT/ ITES Services	M.C.Nahan	100
9	Luxury Goods	M.C.Nahan	250
10.	Manufacturing, Industries and Industrial Materials	M.C.Nahan	500
11.	Petroleum, Chemicals & Other Regulated Products	M.C.Nahan	1000
12.	Tourism & Hospitality	M.C.Nahan	500
13.	Transportation & Logistics	M.C.Nahan	250

In the fairs, fee shall be charged on the following rates:—

(a) Small Shop Rs. 200/- P. Day
(b) Medium Shop Rs. 500/- P. Day
(c) Large Shop Rs. 1000/- P. Day

Explanation.—A shop covering an area upto 6 square meters shall be deemed to be a small shop.

(ii) Fee structure for permission for Shooting of the Films/Documentaries in MC:—

Big budget Films/ Movies	**Medium budget Films/ Movies**	**Low budget Films/ Movies/TV Serials/ Musical Albums/ Advertisements**	**Documentry Films/ U-Tubers**
(Films above Rs. 75.00 Crores).	(Films above Rs. 5.00 Croresupto Rs. 75.00 Crores).	(Films upto Rs. 5.00 Crores)	
Rs. 80,000/- per day	Rs. 40,000/- per day	Rs. 20,000/- per day	Rs. 5000/- per day

7. Conditions for grant of license.—(i) The License shall not be valid for any other purpose, except for the items/articles for which it is granted under these Bye Laws.

(ii) The permission shall, unless specified otherwise in the license, be valid in the entire MC limits, subject to such conditions as may be imposed by the Sr. Executive Officer.

(iii) The owner/ occupier of the premises shall have to produce the license before the Inspector or the licensing officer at any point of time as may be ordered by them.

(iv) The Sr. Executive Officer shall have a right to impose or alter any of conditions in the license as may be deemed fit by him/her under the provisions of Section 214 of the Himachal Pradesh Municipal Act, 1994.

(v) The applicant shall submit a self-declaration regarding information submitted by him/her about the premises to be used for business/trade *viz.* type of business, area, approval of map and nature of property *i.e.* commercial and domestic etc. to be true to the best of his knowledge and belief.

(vi) The licensee shall maintain proper record of the articles kept for sale or storage in the premises as may be required by the Licensing Officer. Further the licensee shall comply with all the directions and instructions issued to him by the Sr. Executive Officer or the Licensing Officer from time to time.

(vii) The licensee will ensure timely payment of Municipal dues.

(viii)Time period for issue of License. —The license shall be issued as per the time lines notified/ specified for this service under Public Service Guarantee Act, 2011.

8. Denial of license.—(a) The license shall not be granted:—

(i) to a person suffering from any loathsome infections or contagious diseases:

(ii) to a person convicted for unlawful sale or storage of any articles mentioned in Section 125, 126, 127, 128 read with Section 202 and 214 of the Himachal Pradesh Municipal Act, 1994.

(iii) to a person who has been found to have habitually committed the breach of these Bye-Laws or the terms of the license.

(iv) to a person not below the age of 18 years.

(b) (i) Subject to Bye-Laws 9 (1), license to any person, who applies online to the Sr. Executive Officer or Licensing Officer in this behalf and tenders the prescribed fee shall be granted by that officer, unless for reasons to be recorded in writing by him.

(ii) The Licensee shall be liable to pay transfer charges @ 200/- per license at the time of effecting transfer of License.

(iii) The licensee shall abide by the terms and conditions of the license and the license shall be displayed at the convenient/ conspicuous place/ reception of the premises.

(iv) The Inspector or inspecting staff concerned shall have a right to enter and inspect the premises and the licensee shall provide necessary assistance to the inspecting staff at the time of inspection of licensed premises.

(v) The licensee shall not make any encroachment/ overhanging projection on public streets and Municipal drains in any manner.

9. Offences and penalties.—(i) In addition to the penalty as provided under Himachal Pradesh Municipal Act, 1994 any person in possession of the premises found violating any of the provisions of these Bye-Laws shall in the first instance be liable for suspension of license for a period of one week and for repetition of the same violation within two years be liable for penalty of Rs.1000/- only.

(ii) If the information submitted by the applicant under self-declaration is found to be false, he/she shall be liable for the penalty of ten times of the license fee and his/ her license will be cancelled.

(iii) In case of repeated violation, the concerned person, owner or occupier, as the case may be shall be liable for cancellation/withdrawal of License which can only be restored on receiving

written undertaking accompanied by surety from the person violating these Bye-Laws subject to the satisfaction of the Executive Officer.

By order,

Sd/-
Senior Executive Officer,
Municipal Council Nahan,
District Sirmaur (H.P.).

ANNEXURE-I

Purposes to which premises may not be used without a license:

(i) Banking
(ii) Cinematograph films, shooting of
(iii) Cinematograph film by any process whatsoever, Treating of
(iv) Chillies or masala or seeds, Grinding of by mechanical means
(v) Cloth, Yarn or leather in indigo or in other colours, Dying or printing of
(vi) Cloth, or yarn Bleaching
(vii) Keeping of an eating house or a catering establishment
(viii) Grain, Parching
(ix) Ground nut seeds, tamarind seeds or any other seeds, Parching
(x) Keeping of hair dressing saloon or a barber's shop
(xi) Hides or skins, whether raw or dried Tanning, pressing or packing
(xii) Keeping a laundry shop
(xiii) Leather goods, manufacturing or by mechanical means
(xiv) Keeping of a Litho Press
(xv) Keeping of a lodging house
(xvi) Metal Casting
(xvii) Precious metals, refining of or recovering of them from embroideries
(xviii) Keeping of a Printing Press
(xix) Keeping a sweetmeats shop except in premises already licensed as an eating house
(xx) Keeping a tailoring shop
(xxi) Carrying on the trade or business of or any operation connected with the trade of :—

(1) Servicing or repair of autocar or autocycle
(2) Blacksmith
(3) Coppersmith
(4) Electroplating
(5) Glass bevelling
(6) Glass cutting
(7) Glass polishing
(8) Goldsmith
(9) Cutting, grinding, dressing or polishing of marble
(10) Cutting or treating of metal (ferrous or non-ferrous or antimony, but excluding precious metal) by drilling, pressing, filling, polishing, heating or by any other process or joining of metal parts
(11) Photography-studio
(12) Selling, repairing, servicing or manufacturing of radio (wireless receiving sets)
(13) Silversmithing

(14) Spinning or weaving of cotton, silk, art silk, jute or wool with the aid of power
(15) Grinding, cutting, dressing or polishing of stone
(16) Cutting or sawing of wood or timber by mechanical or electrical power
(17) Tinsmithy
(18) Washerman's work
(19) Electrical, Welding of metals by gas or any other process

(xxii) Manufacturing, parching, packing, pressing, cleaning, cleansing, boiling, moulting, grinding or preparing by any process whatever any of the following articles :—

(1) Aerated waters
(2) Bakelite goods
(3) Bidis (indigenous cigarettes) snuff, cigars or cigarettes
(4) Bitumen
(5) Blasting powder
(6) Bones
(7) Bricks or tiles by hand power
(8) Bricks or tiles by mechanical power
(9) Brushes
(10) Candles
(11) Catgut
(12) Celluloid or celluloid goods
(13) Cement concrete designs or models
(14) Charcoal
(15) Chemicals
(16) Cinematograph films stripping in connection with any trade
(17) Cosmetics or toilet goods
(18) Cotton, cotton refuse, cotton waste, cotton yarn, silk, silk yarn, silk inclusive of waste yarn, art silk, art silk waste, art silk yarn, wool or woollen refuse or waste.
(19) Cotton seeds
(20) Dammar
(21) Dynamite
(22) Fat
(23) Fireworks
(24) Flax
(25) Ink for printing, writing, stamping etc.
(26) Gas
(27) Ghee
(28) Glass or glass articles
(29) Gunpowder
(30) Hemp
(31) Ice (including dry Ice)
(32) Insecticide or disinfectants
(33) Leather, cloth or rexine cloth or water proof cloth
(34) Lime
(35) Linseed oil
(36) Matches for lighting (including Bengal matches)
(37) Mattresses and pillows
(38) Offal
(39) Oil-cloth
(40) Oil other than petroleum (either by mechanical power or by hand power or Ghani driven by bullock or any other animal)

(41) Pharmaceutical or medical products
(42) Rubber or rubber goods
(43) Paints
(44) Paper or cardboard
(45) Pickers from hides
(46) Pitch
(47) Plastic goods
(48) Pottery by hand power
(49) Pottery by mechanical or any power other than hand power
(50) Sanitary-ware or china-ware
(51) Soap
(52) Sugar
(53) Sweetmeat and confectionery goods
(54) Tallow
(55) Tar
(56) Varnishes
(57) Wooden furniture, boxes, barrels, khokas or other articles of wood or of plywood or of sandal wood.

ANNEXURE-II

ARTICLE WHICH MAY NOT BE STORED IN ANY PREMISES WITHOUT A LICENSE

1. Asafoetida
2. Ashes
3. Bamboos
4. Bidi or Bidi leaves
5. Blasting powder
6. Blood
7. Bones, bone meal or bone powder
8. Camphor
9. Carbide of calcium
10. Cardboard
11. Celluloid or celluloid goods
12. Cement
13. Charcoal
14. Chemical liquid
15. Chemicals, non-liquid
16. Chillies
17. Chlorate mixture
18. Cinematograph films-non-inflammable or acetate or safety base
19. Cloth in pressed bales or boras
20. Cloth or clothes of cotton, wool, silk, art silk etc.
21. Coal
22. Coconut fibre
23. Coke
24. Compound gas, such as oxygen gas, hydrogen gas, nitrogen gas, carbon dioxide gas, sulphur dioxide gas, chlorine gas, acetylene gas etc.
25. Copra

26. Cosmetics and toilet needs
27. Cotton including kahok, surgical cotton and silky cotton
28. Cotton refuse or waste or cotton yarn refuse or waste
29. Cotton seed
30. Detonators
31. Dry leaves
32. Dynamite
33. Explosive paint such as nitrocellulose paint, lacquer paint, enamel paint etc.
34. Fat
35. Felt
36. Fins
37. Fire wood
38. Fire-works
39. Fish (dried)
40. Flax
41. Fulminate
42. Fulminate of mercury
43. Fulminate of silver
44. Golatino
45. Golignite
46. Grass
47. Gun-cotton
48. Gun-powder
49. Gunny-Bags
50. Hair
51. Hay or fodder
52. Hemp
53. Hessian cloth (gunny bag cloth)
54. Hides (dried)
55. Hides (raw)
56. Hoofs
57. Horns
58. Incense or esas
59. Jute
60. Khokas, boxes, barrels, furniture or any other article of wood
61. Lacquer
62. Leather, leather cloth, raxine cloth and water proof cloth
63. Matches for lighting (including Bengal matches)
64. Methylated spirit, denatured spirit or french polish
65. Nitro-cellulose
66. Nitro-compound
67. Nitro-glycerine
68. Nitro-mixture
69. Offal
70. Oil, other than petroleum
71. Oilseeds including almonds, but excluding cotton-seeds
72. Old paper or waste paper including old newspapers, periodicals magazines, etc.
73. Packing stuff (paper cutting)
74. Paints
75. Paper other than old paper in pressed bales or loose or in reams
76. Petroleum, other than dangerous petroleum, as defined in the Petroleum Act, 1934
77. Phosphorous

78. Pharmaceutical or medical goods
79. Photostat, cyclostyling, typing and printing machines
80. Plastic or Plastic goods
81. Plywood
82. Rags, including small pieces or cutting of cloth, hessian cloth, gunny bag cloth, silk, art silk or woollen cloth.
83. Resin or dammer Battar otherwise known as Ral
84. Rubber and rubber goods
85. Safety fuses, feg signals, cartridges etc.
86. Saltpetre
87. Sandal wood
88. Sanitary-ware, hardware and other articles made of iron, iron-sheets, pipes, iron angles and G.I. Pipes.
89. Shoes including leather, PVC Canvas rubber and plastic shoes
90. Silk waste or silk yarn waste, art silk waste or art silk yarn waste
91. Sisal fibre
92. Skins (raw or dried)
93. Straw
94. Sulphur
95. Tallow
96. Tar, ditch, dammor or bitumen
97. Tarphlin
98. Thinner
99. Timber
100. Turpentine, Utensils, crockery, China and earthen–ware, aluminium ware, stainless steel and iron goods.
101. Varnish
102. Wool (raw)
103. Yarn other than waste yarn

Form-A/प्रपत्र–अ

Application Form For Trade License/ व्यवसाय लाईसेंस के लिए आवेदन पत्र
(under H.P. Municipal Act, 1994/ हि0प्र0 नगर पालिका अधिनियम, 1994 के तहत)

1.	**Application information**/आवेदक का ब्यौराः	
	Name/नामः	
	Father/Husband Name पिता / पति का नामः	
	Pan Card No./ पैनकार्ड नं0	
	Aadhar No. / आधार नं0	
	GST No. if any/ जी एस टी नं0, यदि है	
2.	**Applicant Residential Address/** आवेदक का स्थायी पताः	
	Building Name /Number/ मकान का नाम / नं0:/वार्ड नं0	
	Street Name/ Mohalla गली का नाम/मोहल्ला :	
	District/ जिलाः	
	City/ शहर :	

	Pin/ पिनः	
3.	**Applicant contact details/** आवेदक के संपर्क का विवरणः	
	Email/ ई–मेलः	
	Mobile No./ Landline No./मोबाइल नं0	
4.	**Trade address (where applicant want to start business)**/व्यवसाय का पता (जहां आवेदक व्यवसाय शुरू करना चाहता है)	
	Name of owner/भवन /दुकान मालिक का नाम व् पता	
	Copy of rent agreement attested by Executive Magistrate/किराये के इकरारनामा की प्रति जोकि कार्यकारी मजिस्ट्रेट द्वारा सत्यापित किया गया हो	
	Building Name /Number/इमारत का नाम / नं0:	
	Street Name/ गली का नामः	
	Ward No./ वार्ड नं0:	
	Ward Name/ वार्ड का नामः	
	Name of ULB/ शहरी स्थानीय निकाय का नामः	
	District/जिलाः	
	Pin/पिनः	
5.	**Trade Contact Details**/व्यवसाय संपर्क सूचनाः	
	Email/ई–मेलः	
	Mobile No./ मोबाइल नं0:	
6.	**Trade Category**/व्यवसाय वर्गः (Annexure-I and Annexure-II)/ (अनुबंध–I तथा अनुबंध–II):	
7.	**Name of Business/** व्यवसाय का प्रकार / किस्म	
	Business details (Brief description)/ व्यवसाय का विवरण (संक्षिप्त विवरण):	
	No. of Year(s) license is required (Max. 5 years) लाईसेंस की अवधि (अधिकतम 5 वर्ष)	
	Whether Map is approved (Yes/No) नक्शा स्वीकृति (हां / नहीं)	
	If yes, map approved as (Residential or Commercial) यदि हां, नक्शा स्वीकृत है तो पारित स्वीकृति पत्र की प्रतिलिपि संलग्न करें (आवासीय / व्यवसायिक):	
8.	**Business/ Trade Registration No. if any**/व्यापार / व्यवसाय रजिट्रेशन नं0 यदि है	

Declaration:—
घोषणा पत्रः—

I, ...s/o, d/o,w/o.....resident of .....
मैं……पुत्र / पुत्री / पत्नी……निवासी……..
इस बात की पूरी do hereby solemnly affirm and declare that the information submitted by me for तरह से पुष्टि करता / करती हूं तथा घोषित करता / करती हूं कि व्यवसाय लाईसेंस प्राप्त करने acquiring

Trade License is true and correct to the best of my knowledge and belief. के लिए मेरे द्वारा प्रस्तुत की गई जानकारी मेरे ज्ञान और विश्वास के अनुसार सही है। If any information submitted by me is found incorrect/misleading at any stage, then यदि मेरे द्वारा दी गई सूचना किसी भी स्तर पर गलत या भ्रमित पायी गयी, I will be liable for legal action. तो मैं कानूनी कार्यवाई के लिए उत्तरदायी होगा।

(Signature of the Applicant)
(आवेदक के हस्ताक्षर)

Form for Renewal of Trade License

Exiting License No.		
Name of Licenseholder/Firm		
Nature of Business/Trade		
Date of Issue		
Date of Expiry		
Period of Renewal of License		

Form for Transfer of License

Exiting License No.	
Name of original license Holder /Firm	
Nature of Business/Trade	
Disability/Date of death of original licensee	
Copy of Legal Heir Certificate	
Name of applicant to whom license to be transferred	
Period of Renewal of license	
Detail of attached supporting documents	

Information to be provided for winding up of Business/Trade

I.....s/o, d/o, w/o.....resident of .....hereby inform in advance that I shall be winding up my Business/ trade registered under registration No. .....and trade license No. with effect from.....

Signature of applicant.

OFFICE OF MUNICIPAL COUNCIL NAHAN DISTT. SIRMAUR, H. P.
कार्यालय नगर परिषद् नाहन जिला सिरमौर हि0प्र0

TRADE LICENSE
व्यवसाय लाईसेंस

LICENSE NO. **DATED:**
लाईसेंस संख्या…… दिनांक**:**

This Trade License is being issued by the Municipal Council Nahan यह व्यवसाय लाईसेंस नगर परिषद् नाहन जिला सिरमौर District Sirmaur HP under Section 125, 126, 127, 128, 202 and 214 of the Himachal Pradesh हिमाचल प्रदेश द्वारा नगर पालिका अधिनियम, 1994 की धारा 125, 126, 127, 128, 202 तथा 214 Municipal Act, 1994 in favour of Sh./Ms./Smt……..s/o, d/o, h/o, w/o Sh…….के अन्तर्गत श्री / कुमारी / श्रीमती……सुपुत्र / सुपुत्री / पति / पत्नी……to run/store……..Trade under following conditions: को.....व्यवसाय करने हेतु निम्न शर्तों पर जारी किया जा रहा है:

I. This license will be valid for …….period.
इस लाईसेंस की अवधि.....वर्ष तक मान्य होगी।

II. The licensee shall have to produce this license before authorized inspection officer/official by MC for inspection.
इस लाईसेंस को लाईसेंस निरीक्षण हेतु अधिकृत किए गए नगर परिषद् अधिकारी / कर्मचारी को प्रेषित करना होगा।

III. If licensee want to wind-up his/her trade/business, he/she shall give this information immediately prior to such wind-up.
यदि कोई भी व्यक्ति अपना कारोबार बंद करना चाहता है तो इसकी सूचना तुरंत नगर परिषद् को दें।

The license issued shall only be valid for Trade/ Storage of articles listed as Annexure-I and II in the Bye-Laws.
यह प्रमाण–पत्र केवल Bye-Laws में सम्मिलित अनुबन्ध–I एवम् II में दर्शाये गए व्यवसाय / संग्रहमदों के लिए मान्य होगा।

Senior Executive Officer,
Municipal Council Nahan,
District Sirmaur H.P.

कार्यकारी अधिकारी,
नगर परिषद नाहन
जिला सिरमौर हि0 प्र0।

राज्य निर्वाचन आयोग हिमाचल प्रदेश
STATE ELECTION COMMISSION HIMACHAL PRADESH
आर्मसडेल,शिमला-171002, Armsdale, Shimla-171002 Tel. 0177-2620152, 2620159, 2620154
Email: secysec-hp@nic.in

NOTIFICATION

Dated,12th March, 2026

No. SEC-HP-F002(01)/2021-7001-43.—Whereas, Department of Urban Development, Government of Himachal Pradesh has created/included areas in following Urban Local Bodies in the State:—

Sl. No.	Name of the District	Name of the ULB	Remarks
1.	Shimla	M.C. Rohru N.P. Narkanda	Area included
2.	Una	M. Corp. Una	Area included
3.	Kangra	N.P. Bir	Newly created

And, whereas, Section 14 of the Himachal Pradesh Municipal Act, 1994 and Sections 4 & 5 of Municipal Corporation Act, 1994 provides that first election to a Municipality may be held within a period of two years of its being notified as a Municipality;

Therefore, the State Election Commission in exercise of the powers vested in it under Article 243ZA of the Constitution of India, Section 9 of the H.P. Municipal Corporation Act, 1994 and Section 281 of the Himachal Pradesh Municipal Act, 1994 read with Rule 9 of the H.P. Municipal Corporation Election Rules, 2012 and H.P. Municipal Election Rules, 2015 hereby issues the following program for delimitation of wards in respect of the above mentioned Urban Local Bodies of the State:—

Sl. No.	Process	Date
1.	Publication of draft proposal for delimitation of wards.	12th March, 2026
2.	Submission of objections or suggestions by the residents of the Municipal area.	By 19th March, 2026
3.	Disposal of objections or suggestions by the Deputy Commissioners.	By 23rd March, 2026
4.	Filing of appeals against the orders of the Deputy Commissioner before concerned Divisional Commissioners.	Within 7 days from the passing of the orders by the Deputy Commissioner.
5.	Disposal of appeal by the Divisional Commissioner.	Upto 01st April, 2026
6.	Issue of final delimitation orders by the Deputy Commissioner.	On or before 2nd April, 2026
7.	Reservation of seats shall be undertaken	By 6th April, 2026
8.	Submission of report of final reservation order by the Government to Commission.	6th April, 2026

If no objection is received or no appeal is filed within stipulated period, the concerned Deputy Commissioner may issue final delimitation orders and start process for reservation of wards. After finalization of delimitation and reservation of wards, order to this effect should immediately be sent to the Government by the Deputy Commissioner concerned as required under Sub-Rule 11 of the Rule 10 of *ibid* Rules, so that the Government may provide a copy of the final reservation order to the Commission in accordance with Rule 11 of the Rules *ibid.*

By order.
Sd/-
(ANIL KUMAR KHACHI),
State Election Commissioner,
Himachal Pradesh.

ब अदालत उप–मण्डल अधिकारी (नागरिक), श्री नैना देवी जी स्थित स्वारघाट, तहसील नैना देवी जी, जिला बिलासपुर (हि0प्र0)।

श्री रतन सिंह पुत्र श्री गोकुल राम, निवासी गांव थापना, डाकघर कुटेहला, ग्राम पंचायत टाली, तहसील श्री नैना देवी जी, जिला बिलासपुर (हि0प्र0)।

बनाम

1. आम जनता,
2. प्रधान, ग्राम पंचायत टाली, तहसील श्री नैना देवी जी, जिला बिलासपुर।

विषय.––प्रार्थी का नाम व जन्म तिथि ग्राम पंचायत टाली के जन्म पंजीकरण रजिस्टर में दर्ज करवाए जाने बारे कि अधीन धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969 के अन्तर्गत जन्म पंजीकरण करने बारे।

हर खास व आम जनता को बजरिया इश्तहार सूचित किया जाता है कि प्रार्थी श्री रतन सिंह ने अधोहस्ताक्षरी के न्यायालय में एक आवेदन–पत्र प्रस्तुत किया है कि उसने अपना नाम व जन्म तिथि ग्राम पंचायत टाली के जन्म पंजीकरण रजिस्टर में दर्ज नहीं करवाया है। अब प्रार्थी अपना नाम व जन्म तिथि ग्राम पंचायत टाली के जन्म पंजीकरण रजिस्टर में दर्ज करवाना चाहता है, जोकि इस प्रकार से हैः––

क्र0 सं0	नाम	सम्बन्ध	जन्म तारीख
1.	रतन सिंह	पुत्र श्री गोकुल राम	19–02–1971

अतः ग्राम पंचायत टाली, तहसील श्री नैना देवी जी की जनता को बजरिया इश्तहार सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त जन्म पंजीकरण बारे कोई आपत्ति हो तो वह तारीख 24–03–2026 को या इससे पूर्व असालतन व वकालतन हाजिर अदालत आकर अपनी आपत्ति प्रस्तुत करें अन्यथा आवेदन–पत्र पर जन्म पंजीकरण के आदेश पारित करके सचिव, ग्राम पंचायत टाली को आगामी कार्यान्वयन हेतु भेज दिए जाएंगे।

आज तारीख 23–02–2026 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित / –
उप–मण्डल अधिकारी (नागरिक),
श्री नैना देवी जी स्थित स्वारघाट,
जिला बिलासपुर (हि0प्र0)।

––––––––

ब अदालत उप–मण्डल दण्डाधिकारी, सदर, जिला बिलासपुर (हि0प्र0)

ब मुकद्दमा श्री यानिश कुमार पुत्र श्री रमेश चन्द सोनी, निवासी घागस, डाकघर बिनौला, तहसील सदर, जिला बिलासपुर (हि0प्र0)।

व

श्रीमती प्रवीण कुमारी पुत्री श्री राजेन्द्र पाल, निवासी गांव बागी, डाकघर बिनौला, तहसील सदर, जिला बिलासपुर (हि0प्र0) प्रार्थीगण।

बनाम

आम जनता

विषय.—प्रार्थना—पत्र बराये विवाह पंजीकरण करवाने बारे।

नोटिस बनाम आम जनता।

मुकद्दमा उनवान वाला में प्रार्थी श्री यानिश कुमार पुत्र श्री रमेश चन्द सोनी, निवासी घागस, डाकघर बिनौला, तहसील सदर, जिला बिलासपुर (हि0प्र0) व श्रीमती प्रवीण कुमारी पुत्री श्री राजेन्द्र पाल, निवासी गांव बागी, डाकघर बिनौला, तहसील सदर, जिला बिलासपुर (हि0प्र0) ने इस अदालत में संयुक्त तौर पर प्रार्थना—पत्र प्रस्तुत किया है जिसके अनुसार उन्होंने व्यक्त किया है कि उन्होंने दिनांक 22—10—2025 को व्यवस्थित विवाह हिन्दू रीति—रिवाजों के अनुसार किया है तथा इसकी प्रविष्टि हेतु सचिव, ग्राम पंचायत देवली, विकास खण्ड सदर, जिला बिलासपुर (हि0प्र0) को निर्देश दिये जावें।

अतः आम जनता को इस नोटिस के माध्यम से सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थीगण के विवाह की प्रविष्टि दिनांक 22—10—2025 को दर्ज करने बारे कोई एतराज हो तो वह दिनांक 30—03—2026 से पूर्व किसी भी कार्य दिवस पर असालतन या वकालतन इस कार्यालय मे उपस्थित होवे अन्यथा प्रार्थी श्री यानिश कुमार पुत्र श्री रमेश चन्द सोनी, निवासी घागस डाकघर बिनौला, तहसील सदर, जिला बिलासपुर (हि0प्र0) व श्रीमती प्रवीण कुमारी पुत्री श्री राजेन्द्र पाल, निवासी गांव बागी, डाकघर बिनौला, तहसील सदर, जिला बिलासपुर (हि0प्र0) के विवाह की प्रविष्टि करने हेतु सचिव, ग्राम पंचायत कुडडी, विकास खण्ड सदर, जिला बिलासपुर (हि0प्र0) को आदेश जारी कर दिये जायेंगे।

आज दिनांक 28—02—2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / —
उप—मण्डल दण्डाधिकारी,
सदर, जिला बिलासपुर (हि0प्र0)।

————————

ब अदालत उप—मण्डल दण्डाधिकारी, सदर, जिला बिलासपुर (हि0प्र0)

ब मुकद्दमा श्री रमन कुमार पुत्र श्री गजा नन्द, निवासी साई ब्राहम्णा, डा0 साई खासरी, तहसील सदर, जिला बिलासपुर (हि0प्र0)।

व

श्रीमती कौशल्या देवी पुत्री श्री बली राम, निवासी गांव बसोल, डा0 शकराह, विकास खण्ड टूटू, तहसील व जिला शिमला (हि0प्र0) ..... प्रार्थीगण।

बनाम

आम जनता

विषय.—प्रार्थना—पत्र बराये विवाह पंजीकरण करवाने बारे।

नोटिस बनाम आम जनता।

मुकद्दमा उनवान वाला में प्रार्थी श्री रमन कुमार पुत्र श्री गजा नन्द, निवासी साई ब्राहम्णा, डा0 साई खासरी, तहसील सदर, जिला बिलासपुर (हि0प्र0) व श्रीमती कौशल्या देवी पुत्री श्री बली राम, निवासी गांव बसोल, डा0 शकराह, विकास खण्ड टूटू, तहसील व जिला शिमला (हि0प्र0) ने इस अदालत में संयुक्त तौर पर

प्रार्थना–पत्र प्रस्तुत किया है, जिसके अनुसार उन्होंने व्यक्त किया है कि उन्होंने दिनांक 17–06–2025 को व्यवस्थित विवाह हिन्दू रीति–रिवाजों के अनुसार किया है तथा इसकी प्रविष्टि हेतु सचिव, ग्राम पंचायत देवली, विकास खण्ड सदर, जिला बिलासपुर (हि0प्र0) को निर्देश दिये जावें।

अतः आम जनता को इस नोटिस के माध्यम से सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थीगण के विवाह की प्रविष्टि दिनांक 17–06–2025 को दर्ज करने बारे में कोई एतराज हो तो वह दिनांक 30–03–2026 से पूर्व किसी भी कार्य दिवस पर असालतन या वकालतन इस कार्यालय में उपस्थित होवें अन्यथा प्रार्थी श्री रमन कुमार पुत्र श्री गजा नन्द, निवासी साई ब्राहम्णा, डा0 साई खारसी, तहसील सदर, जिला बिलासपुर (हि0प्र0) व श्रीमती कौशल्या देवी पुत्री श्री बली राम, निवासी गांव बसोल, डा0 शकराह, विकास खण्ड टूटू, तहसील व जिला शिमला (हि0प्र0) के विवाह की प्रविष्टि करने हेतु सचिव, ग्राम पंचायत साई खारसी, विकास खण्ड सदर, जिला बिलासपुर (हि0प्र0) को आदेश जारी कर दिये जायेंगे।

आज दिनांक 28–02–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ है।

मोहर। हस्ताक्षरित / –
उप–मण्डल दण्डाधिकारी,
सदर, जिला बिलासपुर (हि0प्र0)।

————————

ब अदालत उप–मण्डल दण्डाधिकारी, सदर, जिला बिलासपुर (हि0प्र0)

ब मुकद्दमा श्री कुलभूषण शर्मा पुत्र श्री राजेश कुमार, निवासी बेलना ब्राहाणा, डा0 चान्दपुर, तहसील सदर, जिला बिलासपुर (हि0प्र0)।

व

श्रीमती अंकिता कुमारी पुत्री श्री सूरत सिंह, निवासी गांव मोहीं, डा0 बरठीं, तहसील झण्डुता, जिला बिलासपुर (हि0प्र0) प्रार्थीगण।

बनाम

आम जनता

विषय.–प्रार्थना–पत्र बराये विवाह पंजीकरण करवाने बारे।

नोटिस बनाम आम जनता।

मुकद्दमा उनवान वाला में प्रार्थी श्री कुलभूषण शर्मा पुत्र श्री राजेश कुमार, निवासी बेलना ब्राहाणा, डा0 चान्दपुर, तहसील सदर, जिला बिलासपुर (हि0प्र0) व श्रीमती अंकिता कुमारी पुत्री श्री सूरत सिंह, निवासी गांव मोंही, डा0 बरठीं, तहसील झण्डुता, जिला बिलासपुर (हि0प्र0) ने इस अदालत में संयुक्त तौर पर प्रार्थना–पत्र प्रस्तुत किया है, जिसके अनुसार उन्होंने व्यक्त किया है कि उन्होंने दिनांक 01–10–2025 को व्यवस्थित विवाह हिन्दू रीति–रिवाजों के अनुसार किया है तथा इसकी प्रविष्टि हेतु सचिव, ग्राम पंचायत बेलना ब्राहाणा, जिला बिलासपुर (हि0प्र0) को निर्देश दिये जावें।

अतः आम जनता को इस नोटिस के माध्यम से सूचित किया जाता है कि यदि किसी व्यक्ति को उपरोक्त प्रार्थीगण के विवाह की प्रविष्टि दिनांक 01–10–2025 को दर्ज करने बारे में कोई एतराज हो तो वह दिनांक 03–04–2026 से पूर्व किसी भी कार्य दिवस पर असालतन या वकालतन इस कार्यालय में उपस्थित होवें अन्यथा श्री कुलभूषण शर्मा पुत्र श्री राजेश कुमार, निवासी बेलना, डा0 चान्दपुर, तहसील सदर, जिला

बिलासपुर (हि0प्र0) व श्रीमती अंकिता कुमारी पुत्री श्री सूरत सिंह, निवासी गांव मोही, डा0 बरठीं, तहसील झण्डुता, जिला बिलासपुर (हि0प्र0) के विवाह की प्रविष्टि करने हेतु सचिव, ग्राम पंचायत बेलना ब्राहाणा, जिला बिलासपुर (हि0प्र0) को आदेश जारी कर दिये जायेंगे।

आज दिनांक 03–03–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ है।

मोहर। हस्ताक्षरित / –
उप–मण्डल दण्डाधिकारी,
सदर, जिला बिलासपुर (हि0प्र0)।

———————

In the Court of Tehsildar-cum**-Executive Magistrate, Bharmour, District Chamba (H.P.)**

Smt. Lajya Devi s/o w/o d/o Sh. Bhagat Ram, r/o Village Guwad, P.O. Tunda, Tehsil & District Chamba (H.P.) . .*Applicant.*

Versus

General Public

Proclamation under order 5, Rule 20 C.P.C. under Section 13(3) of the H.P. Registration of Birth and Death Act, 1969.

Whereas, Smt. Lajya Devi s/o w/o d/o Sh. Bhagat Ram, r/o Village Guwad, P.O. Tunda, Tehsil & District Chamba (H.P.) has filed affidavit for registration of delayed Birth/Death *i.e.* 12-08-1988 for further entry in the records of Gram Panchayat Tunda, Development Block Bharmour. It has been stated in the application that due to some unavoidable circumstances Birth/Death could not be registered well in time.

Sl. No.	Name	Date of Birth/Death
1.	Smt. Lajya Devi d/o Sh. Bhagat Ram	12-08-1988

Hence, this proclamation is issued to the General Public, that if they have any objection/ claim regarding the registration of Birth/Death of above named in records of concerned Gram Panchayat Tunda, may file their claim/objection on or before one month of publication of this notice in Govt. Gazette in this court, failing which necessary orders will be passed.

Issued under my hand & seal today on this 5th day of March, 2026.

Seal. Sd/-
Tehsildar-cum-*Executive Magistrate,*
Bharmour, Distt. Chamba (H.P.).

———————

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 :

Sh./Smt. Tenzin Pema s/o Lobsang, r/o 1210, Bhagsunath Road, Ward No.-03, Post Office Mcleodganj, Tehsil Dharamshala, District Kangra (H.P.).

बनाम

आम जनता

विषय.––प्रार्थना–पत्र जेरे धारा 13(3) हिमाचल प्रदेश पंजीकरण अधिनियम, 1969.

Sh./Smt. Tenzin Pema s/o Lobsang, r/o 1210, Bhagsunath Road, Ward No.-03, Post Office Mcleodganj, Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना–पत्र सहित मुकद्दमा दायर किया है कि उसकी / उसके daughter Lhakpa Choezom d/o Tenzin Pema & Smt. Dawa Choezom का जन्म / मृत्यु दिनांक 06–05–2015 को हुआ है परन्तु एम0सी0 धर्मशाला / ग्राम पंचायत में जन्म / मृत्यु पंजीकृत न है। अतः इसे पंजीकृत किये जाने के आदेश दिये जाएं। इस नोटिस के द्वारा / मुश्त्री मुनादी के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को भी उपरोक्त Lhakpa Choezom के मृत्यु / जन्म पंजीकृत किये जाने बारे कोई उजर / एतराज हो तो वह हमारी अदालत में दिनांक 23–03–2026 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ–पत्र जन्म / मृत्यु तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 22–02–2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

————————

**ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, नायब तहसीलदार धर्मशाला,
जिला कांगड़ा (हि0प्र0)**

किस्म मुकद्दमा : नाम दुरुस्ती तारीख पेशी : 17–03–2026.

श्री कृषण कुमार पुत्र माँगा राम, निवासी गांव झिकली बडोल, डाकघर दाड़ी, तहसील धर्मशाला, जिला कांगड़ा, हि0प्र0 प्रार्थी।

बनाम

आम जनता प्रतिवादी।

प्रार्थी श्री कृषण कुमार पुत्र माँगा राम, निवासी गांव झिकली बडोल, डाकघर दाड़ी, तहसील धर्मशाला, जिला कांगड़ा, हि0प्र0 ने अपने नाम को राजस्व रिकॉर्ड में दुरुस्त करने बारे प्रार्थना–पत्र गुजारा है। प्रार्थी के मुताबिक उसका नाम कृषण कुमार पुत्र माँगा राम है परन्तु राजस्व रिकॉर्ड में कृषण चन्द पुत्र माँगा राम दर्ज है जोकि गलत है। इस आशय की पुष्टि के लिए प्रार्थी ने पर्चा जमाबंदी व अन्य दस्तावेज संलग्न किए हैं।

अतः इस इश्तहार के माध्यम से सर्वसाधारण जनता व सम्बन्धित हितधारकों को सूचित किया जाता है कि यदि किसी को प्रार्थी का नाम दुरुस्त करने बारे एतराज हो तो वह असालतन या वकालतन तिथि 27–03–2026 को प्रातः 11.00 बजे अधोहस्ताक्षरी की अदालत में हाजिर होवें। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी। उसके उपरान्त कोई भी एतराज न सुना जायेगा।

आज दिनांक 24–02–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

**ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, नायब तहसीलदार धर्मशाला,
जिला कांगड़ा (हि0प्र0)**

किस्म मुकद्दमा : जाति दुरुस्ती तारीख पेशी : 27–03–2026

श्री किशन चन्द पुत्र खजाना राम पुत्र दामोदर पुत्र चादशौर, गांव लूंटा, डाकघर खनियारा, तहसील धर्मशाला, जिला कांगड़ा, हि0प्र0 ..... प्रार्थी।

बनाम

आम जनता ..... प्रतिवादी।

श्री किशन चन्द पुत्र खजाना राम पुत्र दामोदर पुत्र चादशौर, गांव लूंटा, डाकघर खनियारा, तहसील धर्मशाला, जिला कांगड़ा, हि0प्र0 ने अपनी जाति को दुरुस्त करने बारे प्रार्थना–पत्र गुजारा है। प्रार्थी के मुताबिक उसकी जाति गद्दी आर्य है परन्तु राजस्व रिकॉर्ड महाल खनियारा, तहसील धर्मशाला में हाली दर्ज है जोकि गलत है। इस आशय की पुष्टि के लिए प्रार्थी ने पर्चा जमाबंदी व अन्य दस्तावेज संलग्न किए हैं।

अतः इस इश्तहार के माध्यम से सर्वसाधारण जनता व सम्बन्धित हितधारकों को सूचित किया जाता है कि यदि किसी को प्रार्थी की जाति को दुरुस्त करने बारे एतराज हो तो वह असालतन या वकालतन तिथि 27–03–2026 को प्रातः 11.00 बजे अधोहस्ताक्षरी की अदालत में हाजिर होवें। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी। उसके उपरान्त कोई भी एतराज न सुना जायेगा।

आज दिनांक 24–02–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

————————

**ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, नायब तहसीलदार धर्मशाला,
जिला कांगड़ा (हि0प्र0)**

किस्म मुकद्दमा : नाम दुरुस्ती तारीख पेशी : 27–03–2026

श्री गोवर्धन सिंह पुत्र स्व0 चत्तर सिंह, निवासी महाल बंडी खास, तहसील धर्मशाला, जिला कांगड़ा, हि0प्र0 ..... प्रार्थी।

बनाम

आम जनता ..... प्रतिवादी।

श्री गोवर्धन सिंह पुत्र स्व0 चत्तर सिंह, निवासी महाल बंडी खास, तहसील धर्मशाला, जिला कांगड़ा, हि0प्र0 ने अपने राजस्व रिकॉर्ड में अपनी बहनों के नाम दुरुस्त करने बारे प्रार्थना–पत्र गुजारा है। प्रार्थी के मुताबिक उसकी बहनों के नाम संद्रेश कुमारी व सरोज कुमारी पुत्रियां चत्तर सिंह है परन्तु राजस्व रिकॉर्ड में संतोष कुमारी और सुषमा देवी पुत्रियां चत्तर सिंह दर्ज है जोकि गलत है। इस आशय की पुष्टि के लिए प्रार्थी ने पर्चा जमाबंदी व अन्य दस्तावेज संलग्न किए हैं।

अतः इस इश्तहार के माध्यम से सर्वसाधारण जनता व सम्बन्धित हितधारकों को सूचित किया जाता है कि यदि किसी को प्रार्थी का नाम दुरुस्त करने बारे एतराज हो तो वह असालतन या वकालतन तिथि

27–03–2026 को प्रातः 11.00 बजे अधोहस्ताक्षरी की अदालत में हाजिर होवें। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी। उसके उपरान्त कोई भी एतराज न सुना जायेगा।

आज दिनांक 24–02–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

————————

**ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, नायब तहसीलदार धर्मशाला,
जिला कांगड़ा (हि0प्र0)**

किस्म मुकद्दमा : नाम दुरुस्ती तारीख पेशी : 27–03–2026

श्री नेक चन्द पुत्र दुनी चन्द, निवासी घियाणा खुर्द, डाकघर झियोल, तहसील धर्मशाला, जिला कांगड़ा, हि0प्र0 ..... प्रार्थी।

बनाम

आम जनता ..... प्रतिवादी।

श्री नेक चन्द पुत्र दुनी चन्द, निवासी घियाणा खुर्द, डाकघर झियोल, तहसील धर्मशाला, जिला कांगड़ा, हि0प्र0 ने अपने राजस्व रिकॉर्ड में अपने नाम को दुरुस्त करने बारे प्रार्थना–पत्र गुजारा है। प्रार्थी के मुताबिक उसका नाम नेक चन्द है परन्तु राजस्व रिकॉर्ड में नेक राम पुत्र दुनी चन्द दर्ज है जोकि गलत है। इस आशय की पुष्टि के लिए प्रार्थी ने पर्चा जमाबंदी व अन्य दस्तावेज संलग्न किए हैं।

अतः इस इश्तहार के माध्यम से सर्वसाधारण जनता व सम्बन्धित हितधारकों को सूचित किया जाता है कि यदि किसी को प्रार्थी का नाम दुरुस्त करने बारे एतराज हो तो वह असालतन या वकालतन तिथि 27–03–2026 को प्रातः 11.00 बजे अधोहस्ताक्षरी की अदालत में हाजिर होवें। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी। उसके उपरान्त कोई भी एतराज न सुना जायेगा।

आज दिनांक 24–02–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

————————

**ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, नायब तहसीलदार धर्मशाला,
जिला कांगड़ा (हि0प्र0)**

किस्म मुकद्दमा : नाम दुरुस्ती तारीख पेशी : 28–03–2026

श्री जय चन्द पुत्र चंगडू पुत्र मान्णु, निवासी पंतेहड़, मौजा पास्सू, तहसील धर्मशाला, जिला कांगड़ा, हि0प्र0 ..... प्रार्थी।

बनाम

आम जनता ..... प्रतिवादी।

श्री जय चन्द पुत्र चंगडू पुत्र मान्णु, निवासी पंतेहड़, मौजा पास्सू, तहसील धर्मशाला, जिला कांगड़ा, हि0प्र0 ने अपने राजस्व रिकॉर्ड में अपने नाम को दुरुस्त करने बारे प्रार्थना–पत्र गुजारा है। प्रार्थी के मुताबिक उसका नाम जय चन्द पुत्र चंगडू पुत्र मान्णु है परन्तु राजस्व रिकॉर्ड में जय प्रकाश व जय सिंह दर्ज है जोकि गलत है। इस आशय की पुष्टि के लिए प्रार्थी ने पर्चा जमाबंदी व अन्य दस्तावेज संलग्न किए हैं।

अतः इस इश्तहार के माध्यम से सर्वसाधारण जनता व सम्बन्धित हितधारकों को सूचित किया जाता है कि यदि किसी को प्रार्थी का नाम दुरुस्त करने बारे एतराज हो तो वह असालतन या वकालतन तिथि 28–03–2026 को प्रातः 11.00 बजे अधोहस्ताक्षरी की अदालत में हाजिर होवें। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी। उसके उपरान्त कोई भी एतराज न सुना जायेगा।

आज दिनांक 24–02–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

————————

**ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, नायब तहसीलदार धर्मशाला,
जिला कांगड़ा (हि0प्र0)**

किस्म मुकद्दमा : नाम दुरुस्ती तारीख पेशी : 27–03–2026

श्री होशियार सिंह पुत्र सरवन पुत्र मेहता, निवासी सिद्धपुर, तहसील धर्मशाला, जिला कांगड़ा, हि0प्र0 ..... प्रार्थी।

बनाम

आम जनता ..... प्रतिवादी।

श्री होशियार सिंह पुत्र सरवन पुत्र मेहता, निवासी सिद्धपुर, तहसील धर्मशाला, जिला कांगड़ा ने अपने पिता का नाम राजस्व रिकॉर्ड में दुरुस्त करने बारे प्रार्थना–पत्र गुजारा है। प्रार्थी के मुताबिक उसके पिता का नाम सरवन है परन्तु राजस्व रिकॉर्ड में स्वर्ण दर्ज है जोकि गलत है। इस आशय की पुष्टि के लिए प्रार्थी ने पर्चा जमाबंदी व अन्य दस्तावेज संलग्न किए हैं।

अतः इस इश्तहार के माध्यम से सर्वसाधारण जनता व सम्बन्धित हितधारकों को सूचित किया जाता है कि यदि किसी को प्रार्थी का नाम दुरुस्त करने बारे एतराज हो तो वह असालतन या वकालतन तिथि 28–03–2026 को प्रातः 11.00 बजे अधोहस्ताक्षरी की अदालत में हाजिर होवें। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी। उसके उपरान्त कोई भी एतराज न सुना जायेगा।

आज दिनांक 24–02–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

————————

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी एवं कार्यकारी दण्डाधिकारी, तहसील धर्मशाला, जिला कांगड़ा (हि0प्र0)

मुकद्दमा नं0 : जन्म पंजीकरण।

Mr./Mrs./Ms. Tenzin Gelek s/o Sh. Tashi Chhonjey, r/o Office of H.H. Dalai Lama, Thek Chen Choeling Mcleodganj, Tehsil Dharamshala, District Kangra (H.P.).

Vs.

1. The General Public.
2. The Registrar Birth & Deaths, C.M.O. Kangra at Dharamshala.
3. The Registrar (Birth & Death)-*cum*- Panchayat Secretary, Concerned G.P.
4. The Commissioner Municipal Corporation Dharamshala.

विषय.––प्रार्थना–पत्र जेरे धारा 13(3) हिमाचल प्रदेश पंजीकरण अधिनियम, 1969.

Mr./Mrs./Ms. Tenzin Gelek s/o Sh. Tashi Chhonjey, r/o Office of H.H. Dalai Lama, Thek Chen Choeling Mcleodganj,Tehsil Dharamshala, District Kangra (H.P.) ने इस अदालत में प्रार्थना–पत्र सहित मुकद्दमा दायर किया है कि उसका जन्म दिनांक 10–03–1980 को मैक्लोडगंज, तहसील धर्मशाला में हुआ है परन्तु एम0 सी0 धर्मशाला / सबंधित ग्राम पंचायत में जन्म / मृत्यु रजिस्टर में पंजीकृत न है अतः मृत्यु तिथि पंजीकृत किये जाने के आदेश दिये जायें। इस नोटिस इश्तहार / मुश्त्री मुनादी के द्वारा समस्त जनता को तथा सम्बन्धित सम्बन्धियों को सूचित किया जाता है कि यदि किसी को Tenzin Gelek s/o Sh. Tashi Chhonjey की जन्म तिथि पंजीकृत किये जाने बारे कोई एतराज हो तो वह अपना एतराज हमारी अदालत में दिनांक 27–03–2026 को असालतन या वकालतन हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा मुताबिक शपथ–पत्र मृत्यु तिथि पंजीकृत किये जाने बारे आदेश पारित कर दिये जायेंगे।

आज दिनांक 17–02–2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

————————

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, नायब तहसीलदार धर्मशाला, जिला कांगड़ा (हि0प्र0)

किस्म मुकद्दमा : नाम दुरुस्ती तारीख पेशी : 27–03–2026

श्री रतन चन्द पुत्र स्व0 पुन्नू पुत्र बेली, निवासी गांव व डाकघर झियोल, टीका / मोहाल गमरेहड, तहसील धर्मशाला, जिला कांगड़ा, हि0प्र0 प्रार्थी।

बनाम

आम जनता प्रतिवादी।

श्री रतन चन्द पुत्र स्व0 पुन्नू पुत्र बेली, निवासी गांव व डाकघर झियोल, टीका / मोहाल गमरेहड, तहसील धर्मशाला, जिला कांगड़ा, हि0प्र0 ने अपने नाम राजस्व रिकॉर्ड में दुरुस्त करने बारे प्रार्थना–पत्र गुजारा है। प्रार्थी के मुताबिक उसका नाम रतन चन्द पुत्र स्व0 पुन्नू है परन्तु राजस्व रिकॉर्ड में रत्तो पुत्र पुन्नू दर्ज है जोकि गलत है। इस आशय की पुष्टि के लिए प्रार्थी ने पर्चा जमाबंदी व अन्य दस्तावेज संलग्न किए हैं।

अतः इस इश्तहार के माध्यम से सर्वसाधारण जनता व सम्बन्धित हितधारकों को सूचित किया जाता है कि यदि किसी को प्रार्थी का नाम दुरुस्त करने बारे एतराज हो तो वह असालतन या वकालतन तिथि 28–03–2026 को प्रातः 11.00 बजे अधोहस्ताक्षरी की अदालत में हाजिर होवें। हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जाएगी। उसके उपरान्त कोई भी एतराज न सुना जायेगा।

आज दिनांक 24–02–2026 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर। हस्ताक्षरित/–
सहायक समाहर्ता द्वितीय श्रेणी एवं नायब तहसीलदार,
धर्मशाला, जिला कांगड़ा (हि0प्र0)।

————————

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, हंगरंग स्थित यंगथंग, जिला किन्नौर (हि0 प्र0)

श्री जम्पा तान्जिन पुत्र किमेत दोर्जे, निवासी गांव शलखर, उप–तहसील हंगरंग स्थित यंगथंग, जिला किन्नौर (हि0प्र0)।

बनाम

आम जनता

विषय.––दुरुस्ती नाम रिकार्ड राजस्व उप–तहसील हंगरंग स्थित यंगथंग, जिला किन्नौर, हि0प्र0।

प्रार्थी श्री जम्पा तान्जिन पुत्र किमेत दोर्जे, निवासी गांव शलखर, उप–तहसील हंगरंग, जिला किन्नौर (हि0प्र0) ने अधोहस्ताक्षरी की अदालत में राजस्व माल कागजात में नाम दुरुस्ती हेतु प्रार्थना–पत्र गुजारा है जिसमें प्रार्थी ने स्पष्ट किया है कि समस्त उप–महाल शलखर के राजस्व माल कागजात में उसके नाम की प्रविष्टि तान्जिन पुत्र श्री किमेत दोर्जे दर्ज हुई है, जोकि गलत है। प्रार्थी का असल नाम श्री जम्पा तान्जिन पुत्र श्री किमेत दोर्जे है, जोकि सही एवं दुरुस्त है। प्रार्थी ने पुष्टि में ब्यान हल्फी, नकल परिवार रजिस्टर, नकल जमाबन्दी तथा आधार कार्ड की छायाप्रति प्रस्तुत की है।

अतः इश्तहार द्वारा आम जनता को इस बारे सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थी का नाम श्री जम्पा तान्जिन पुत्र किमेत दोर्जे, निवासी गांव शलखर, उप–तहसील हंगरंग, जिला किन्नौर, हि0प्र0 के राजस्व रिकार्ड में नाम दुरुस्ती बारे किसी भी प्रकार का उजर/एतराज हो तो वह अपना उजर/एतराज अधोहस्ताक्षरी की अदालत मुकाम यंगथग में दिनांक 17–03–2026 को प्रातः 10.00 बजे अपना उजर/एतराज असालतन व वकालतन पेश कर सकता है। उजर/एतराज न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 25–02–2026 को अधोहस्ताक्षरी के हस्ताक्षर व मोहर अदालत हजा से जारी हुआ।

मोहर। हस्ताक्षरित/–
सहायक समाहर्ता प्रथम श्रेणी,
उप–तहसील हंगरंग स्थित यंगथंग।

————————

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, हंगरंग स्थित यंगथंग, जिला किन्नौर
(हि0 प्र0)

श्री ज्ञलछन पुत्र छैरिंग नोन, निवासी गांव हांगो, उप–तहसील हंगरंग स्थित यंगथंग, जिला किन्नौर (हि0प्र0)।

बनाम

आम जनता

विषय.––दुरुस्ती नाम रिकार्ड राजस्व उप–तहसील हंगरंग स्थित यंगथंग जिला किन्नौर, हि0प्र0।

प्रार्थी श्री ज्ञलछन पुत्र छैरिंग नोन, निवासी गांव हांगो, उप–तहसील हंगरंग, जिला किन्नौर (हि0प्र0) ने अधोहस्ताक्षरी की अदालत में राजस्व माल कागजात में नाम दुरुस्ती हेतु प्रार्थना–पत्र गुजारा है जिसमें प्रार्थी ने सपष्ट किया है कि समस्त उप–महाल हांगो के राजस्व माल कागजात में उसके नाम की प्रविष्टि ज्ञलछनदा पुत्र श्री छैरिंग नोन दर्ज हुई है, जोकि गलत है। प्रार्थी का असल नाम श्री ज्ञलछन पुत्र श्री छैरिंग नोन है, जोकि सही एवं दुरुस्त है। प्रार्थी ने पुष्टि में ब्यान हल्फी, नकल परिवार रजिस्टर, नकल जमाबन्दी तथा आधार कार्ड की छायाप्रति प्रस्तुत की है।

अतः इश्तहार द्वारा आम जनता को इस बारे सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थी का नाम श्री ज्ञलछन पुत्र छैरिंग नोन, निवासी गांव हांगो, उप–तहसील हंगरंग, जिला किन्नौर (हि0प्र0) के राजस्व रिकार्ड में नाम दुरुस्ती बारे किसी भी प्रकार का उजर / एतराज हो तो वह अपना उजर / एतराज अधोहस्ताक्षरी की अदालत मुकाम यंगथग में दिनांक 17–03–2026 को प्रातः 10.00 बजे अपना उजर / एतराज असालतन व वकालतन पेश कर सकता है। उजर / एतराज न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 26–02–2026 को अधोहस्ताक्षरी के हस्ताक्षर व मोहर अदालत हजा से जारी हुआ।

मोहर।

हस्ताक्षरित / –
सहायक समाहर्ता प्रथम श्रेणी,
उप–तहसील हंगरंग स्थित यंगथंग।

————————

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, हंगरंग स्थित यंगथंग, जिला किन्नौर (हि0 प्र0)

श्री कुन्ज़ग नमज्ञाल पुत्र श्री छैरिंग नोन, निवासी गांव हांगो, उप–तहसील हंगरंग स्थित यंगथंग, जिला किन्नौर (हि0प्र0)।

बनाम

आम जनता

विषय.––दुरुस्ती नाम रिकार्ड राजस्व उप–तहसील हंगरंग स्थित यंगथंग, जिला किन्नौर, हि0प्र0।

प्रार्थी श्री कुन्ज़ग नमज्ञाल पुत्र श्री छैरिंग नोन, निवासी गांव हांगो, उप–तहसील हंगरंग, जिला किन्नौर (हि0प्र0) ने अधोहस्ताक्षरी की अदालत में राजस्व माल कागजात में नाम दुरुस्ती हेतु प्रार्थना–पत्र गुजारा है जिसमें प्रार्थी ने स्पष्ट किया है कि समस्त उप–महाल हांगो के राजस्व माल कागजात में उसके नाम की प्रविष्टि कुन्ज़गदा पुत्र छैरिंग नोन दर्ज हुई है, जो कि गलत है। प्रार्थी का असल नाम श्री कुन्ज़ग नमज्ञाल पुत्र श्री छैरिंग नोन है, जोकि सही एवं दुरुस्त है। प्रार्थी ने पुष्टि में ब्यान हल्फी, नकल परिवार रजिस्टर, नकल जमाबन्दी तथा आधार कार्ड की छायाप्रति प्रस्तुत की है।

अतः इश्तहार द्वारा आम जनता को इस बारे सूचित किया जाता है कि यदि किसी व्यक्ति को प्रार्थी का नाम श्री कुन्ज़ग नमज्ञाल पुत्र श्री छैरिंग नोन, निवासी गांव हांगा, उप–तहसील हंगरंग, जिला किन्नौर (हि0प्र0) के राजस्व रिकार्ड में नाम दुरुस्ती बारे किसी भी प्रकार का उजर / एतराज हो तो वह अपना

उजर / एतराज अधोहस्ताक्षरी की अदालत मुकाम यंगथग में दिनांक 17–03–2026 को प्रातः 10.00 बजे अपना उजर / एतराज असालतन व वकालतन पेश कर सकता है। उजर / एतराज न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 26–02–2026 को अधोहस्ताक्षरी के हस्ताक्षर व मोहर अदालत हजा से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता प्रथम श्रेणी,
उप–तहसील हंगरंग स्थित यंगथंग।

————————

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, उप–तहसील नित्थर, जिला कुल्लू (हि0प्र0)

मिसल नं0 04 / 2026 दिनांक मरजुआ : 05–03–2026 तारीख पेशी : 06–04–2026

उनवान मुकद्दमा : इन्द्राज सेहत नाम

श्री सुख दास पुत्र श्री मुदी राम, निवासी गांव धवाशं, डाकघर दुराह, उप–तहसील नित्थर, जिला कुल्लू (हि0प्र0)

बनाम

आम जनता ..फरीकदोयम।

प्रार्थना पत्र.–U/S 35 ता 37 हिमाचल प्रदेश भू–राजस्व अधिनियम, 1954 के अन्तर्गत बाबत नाम दुरुस्ती बारे।

श्री सुख दास पुत्र श्री मुदी राम, निवासी गांव धवाशं, डाकघर दुराह, उप–तहसील नित्थर, जिला कुल्लू ने अधोहस्ताक्षरी के कार्यालय में एक प्रार्थना–पत्र मय शपथ–पत्र व अन्य दस्तावेजों सहित प्रस्तुत किया। जिसमें वर्णन किया गया है कि उसके पिता का नाम राजस्व अभिलेख फाटी लोट में मुहन्दी लिखा गया है, जोकि गलत दर्ज हुआ है। जबकि उसका नाम मुदी राम है। ग्राम पंचायत लोट के रिकॉर्ड, पेन कार्ड, बैंक रिकार्ड तथा पहचान–पत्र में मुदी राम दर्ज है। अब प्रार्थी ने अपने पिता का नाम राजस्व अभिलेख फाटी लोट में मुहन्दी के स्थान पर मुदी राम दुरुस्त करने के आदेश चाहे हैं।

अतः इस इश्तहार के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को राजस्व अभिलेख फाटी लोट में मुहन्दी के स्थान पर मुदी राम दुरुस्त करने बारा कोई उजर / एतराज हो तो वह असालतन / वकालतन तारीख पेशी 06–04–2026 को प्रातः 10 बजे तक इस अदालत में हाजिर होकर अपना उजर / एतराज पेश कर सकते हैं। बसूरत गैरहाजिरी एकतरफा कार्यवाही अमल में लाई जा करके राजस्व अभिलेख फाटी नित्थर में नाम दुरुस्ती दर्ज करने के आदेश पारित कर दिए जाएंगे।

यह इश्तहार आज दिनांक 05–03–2026 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
उप–तहसील नित्थर, जिला कुल्लू (हि0प्र0)।

————————

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, उप–तहसील नित्थर, जिला कुल्लू (हि0प्र0)

मिसल नं0 03 / 2026 दिनांक मरजुआ : 05–03–2026 तारीख पेशी : 06–04–2026

उनवान मुकद्दमा : इन्द्राज सेहत नाम

श्री सीता राम पुत्र स्व0 श्री जलसी राम, निवासी गांव शाटकीशाह, डाकघर शारवी, उप–तहसील नित्थर, जिला कुल्लू (हि0प्र0)

बनाम

आम जनता ..... फरीकदोयम।

प्रार्थना पत्र.–U/S 35 ता 37 हिमाचल प्रदेश भू–राजस्व अधिनियम, 1954 के अन्तर्गत बाबत नाम दुरुस्ती बारे।

श्री सीता राम पुत्र स्व0 श्री जलसी राम, निवासी गांव शाटकीशाह, डाकघर शारवी, उप–तहसील नित्थर, जिला कुल्लू ने अधोहस्ताक्षरी के कार्यालय में एक प्रार्थना–पत्र मय शपथ–पत्र व अन्य दस्तावेजों सहित प्रस्तुत किया। जिसमें वर्णन किया गया है कि उसके पिता का नाम राजस्व अभिलेख फाटी शिल्ही में जलमी लिखा गया है, जोकि गलत दर्ज हुआ है। जबकि उसका नाम जलसी राम है। ग्राम पंचायत शिल्ही के रिकॉर्ड, पेन कार्ड, बैंक रिकार्ड तथा पहचान–पत्र में जलसी राम दर्ज है। अब प्रार्थी ने अपने पिता का नाम राजस्व अभिलेख फाटी शिल्ही में जलमी के स्थान पर जलसी राम दुरुस्त करने के आदेश चाहे हैं।

अतः इस इश्तहार के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को राजस्व अभिलेख फाटी शिल्ही में जलमी के स्थान पर जलसी राम दुरुस्त करने बारा कोई उजर / एतराज हो तो वह असालतन / वकालतन तारीख पेशी 06–04–2026 को प्रातः 10 बजे तक इस अदालत में हाजिर होकर अपना उजर / एतराज पेश कर सकते हैं। बसूरत गैरहाजिरी एकतरफा कार्यवाही अमल में लाई जाकर राजस्व अभिलेख फाटी नित्थर में नाम दुरुस्ती दर्ज करने के आदेश पारित कर दिए जाएंगे।

यह इश्तहार आज दिनांक 05–03–2026 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
उप–तहसील नित्थर, जिला कुल्लू (हि0प्र0)।

————

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, उप–तहसील नित्थर, जिला कुल्लू (हि0प्र0)

मिसल नं0 01 / 2026 दिनांक मरजुआ : 05–03–2026 तारीख पेशी : 06–04–2026

उनवान मुकद्दमा : इन्द्राज सेहत नाम

श्रीमती उर्मिला देवी पुत्री श्री साध राम, निवासी गांव धमोटा, डाकघर कोयल, उप–तहसील नित्थर, जिला कुल्लू (हि0प्र0)। हाल पत्नी श्री हरी कृष्ण, गांव झाकड़ी, तहसील रामपुर, जिला शिमला, हि0प्र0।

बनाम

आम जनता ..... फरीकदोयम।

प्रार्थना पत्र.–U/S 35 ता 37 हिमाचल प्रदेश भू–राजस्व अधिनियम, 1954 के अन्तर्गत बाबत नाम दुरुस्ती बारे।

श्रीमती उर्मिला देवी पुत्री श्री साध राम, निवासी गांव धमोटा, डाकघर कोयल, उप–तहसील नित्थर, जिला कुल्लू (हि0प्र0)। हाल पत्नी श्री हरी कृष्ण, गांव झाकड़ी, तहसील रामपुर, जिला शिमला ने अधोहस्ताक्षरी के कार्यालय में एक प्रार्थना–पत्र मय शपथ–पत्र व अन्य दस्तावेजों सहित प्रस्तुत किया। जिसमें वर्णन किया गया है कि प्रार्थिया का नाम राजस्व अभिलेख फाटी गडेज में उर्मिला पुत्री श्री साध राम लिखा गया है, जोकि

गलत दर्ज हुआ है। जबकि उसका नाम उर्मिला देवी पुत्री श्री साध राम है। ग्राम पंचायत झाकड़ी के रिकॉर्ड, पेन कार्ड, बैंक रिकार्ड तथा पहचान–पत्र में उर्मिला देवी दर्ज है। अब प्रार्थिया ने अपना नाम राजस्व अभिलेख फाटी गडेज में उर्मिला पुत्री श्री साध राम के स्थान पर उर्मिला देवी पुत्री श्री साध राम दुरुस्त करने के आदेश चाहे हैं।

अतः इस इश्तहार के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को राजस्व अभिलेख फाटी गडेज में उर्मिला देवी पुत्री श्री साध राम दुरुस्त करने बारा कोई उजर / एतराज हो तो वह असालतन / वकालतन तारीख पेशी 06–04–2026 को प्रातः 10 बजे तक इस अदालत में हाजिर होकर अपना उजर / एतराज पेश कर सकते हैं। बसूरत गैरहाजिरी एकतरफा कार्यवाही अमल में लाई जाकर राजस्व अभिलेख फाटी नित्थर में नाम दुरुस्ती दर्ज करने के आदेश पारित कर दिए जाएंगे।

यह इश्तहार आज दिनांक 05–03–2026 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
उप–तहसील नित्थर, जिला कुल्लू (हि0प्र0)।

————————

ब अदालत सहायक समाहर्ता द्वितीय श्रेणी, उप–तहसील नित्थर, जिला कुल्लू (हि0प्र0)

मिसल नं0 01 / 2026 दिनांक मरजुआ : 05–03–2026 तारीख पेशी : 06–04–2026

उनवान मुकद्दमा : इन्द्राज सेहत नाम

श्री राजा राम पुत्र स्व0 श्री रूप चन्द, निवासी गांव कुटल, डाकघर शारवी, उप–तहसील नित्थर, जिला कुल्लू, हि0प्र0।

बनाम

आम जनता ..फरीकदोयम।

प्रार्थना पत्र.–U/S 35 ता 37 हिमाचल प्रदेश भू–राजस्व अधिनियम, 1954 के अन्तर्गत बाबत नाम दुरुस्ती बारे।

श्री राजा राम पुत्र स्व0 श्री रूप चन्द, निवासी गांव कुटल, डाकघर शारवी, उप–तहसील नित्थर, जिला कुल्लू ने अधोहस्ताक्षरी के कार्यालय में एक प्रार्थना–पत्र मय शपथ–पत्र व अन्य दस्तावेजों सहित प्रस्तुत किया। जिसमें वर्णन किया गया है कि प्रार्थी का नाम राजस्व अभिलेख फाटी घाटू में राजू पुत्र स्व0 श्री रूप चन्द लिखा गया है, जोकि गलत दर्ज हुआ है। जबकि उसका नाम राजा राम पुत्र स्व0 श्री रूप चन्द है। ग्राम पंचायत गमोग के रिकॉर्ड, पेन कार्ड, बैंक रिकार्ड तथा पहचान–पत्र में राजा राम दर्ज है। अब प्रार्थी ने अपना नाम राजस्व अभिलेख फाटी घाटू में राजू पुत्र स्व0 श्री रूप चन्द के स्थान पर राजा राम पुत्र स्व0 श्री रूप चन्द दुरुस्त करने के आदेश चाहे हैं।

अतः इस इश्तहार के माध्यम से सर्वसाधारण को सूचित किया जाता है कि यदि किसी व्यक्ति को राजस्व अभिलेख फाटी घाटू में राजा राम पुत्र स्व0 श्री रूप चन्द दुरुस्त करने बारा कोई उजर / एतराज हो तो वह असालतन / वकालतन तारीख पेशी 06–04–2026 को प्रातः 10 बजे तक इस अदालत में हाजिर होकर अपना उजर / एतराज पेश कर सकते हैं। बसूरत गैरहाजिरी एकतरफा कार्यवाही अमल में लाई जाकर राजस्व अभिलेख फाटी नित्थर में नाम दुरुस्ती दर्ज करने के आदेश पारित कर दिए जाएंगे।

यह इश्तहार आज दिनांक 05–03–2026 को मेरे हस्ताक्षर व मोहर सहित अदालत से जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता द्वितीय श्रेणी,
उप–तहसील नित्थर, जिला कुल्लू (हि0प्र0)।

ब अदालत कार्यकारी दण्डाधिकारी, तहसील मनाली, जिला कुल्लू (हि0प्र0)

श्री प्रेम बहादुर पुत्र श्री शेर सिंह मूल निवासी नेपाल हाल निवासी गांव बाड़ी, डाकघर पतलीकुहल, तहसील मनाली, जिला कुल्लू, हि0प्र0।

बनाम

आम जनता

विषय.––प्रकाशन इश्तहार बाबत जन्म तिथि दर्ज करने बारे।

श्री प्रेम बहादुर पुत्र श्री शेर सिंह मूल निवासी नेपाल हाल निवासी गांव बाड़ी, डाकघर पतलीकुहल, तहसील मनाली, जिला कुल्लू, हि0प्र0 ने इस न्यायालय में अपनी पुत्री सुषमिता की जन्म तिथि का पंजीकरण करने बारे आवेदन–पत्र, मय शपथ–पत्र गुजारा है कि सुषमिता का जन्म दिनांक 30–09–2010 को हुआ है। परन्तु ग्राम पंचायत हलाण–II के जन्म व मृत्यु पंजीकरण अभिलेख में दर्ज नहीं है। जिसे अब वह दर्ज करवाना चाहता है। इस बाबत क्षेत्रीय अभिकरणों से छानबीन करवाई गई तथा पाया गया कि सुषमिता पुत्री श्री प्रेम बहादुर की जन्म तिथि 30–09–2010 है, तथा जन्म तिथि दर्ज करने बारे सिफारिश की गई है।

अतः सर्वसाधारण को इस इश्तहार द्वारा सूचित किया जाता है कि यदि किसी व्यक्ति विशेष को सुषमिता पुत्री श्री प्रेम बहादुर की जन्म तिथि दर्ज करवाने बारे किसी को आपत्ति हो तो वह दिनांक 15–04–2026 को या इससे पूर्व अदालत हजा में अपनी आपत्ति दर्ज करवा सकता है। इसके उपरान्त कोई भी उजर / एतराज मान्य नहीं होगा तथा नियमानुसार ग्राम पंचायत हलाण–II के जन्म तथा मृत्यु पंजीकरण अभिलेख में जन्म तिथि दर्ज करवाने के आदेश पारित कर दिये जाएंगे।

आज दिनांक 02–03–2026 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी हुआ।

मोहर।

हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी,
तहसील मनाली, जिला कुल्लू (हि0प्र0)।

––––––––

ब अदालत सहायक समाहर्ता प्रथम श्रेणी एवं कार्यकारी दण्डाधिकारी,
तहसील चच्योट स्थित गोहर, जिला मण्डी, हि0प्र0

मुकद्दमा संख्याः	किस्म मुकद्दमाः	तारीख दायरः
711916 / 2026	दुरुस्ती इन्द्राज	13–01–2026

मुकद्दमा शीर्षकः

श्री बिशन सिंह पुत्र श्री करम दास, निवासी मुहाल फंगन्यार / 54, तहसील चच्योट स्थित गोहर, जिला मण्डी, हिमाचल प्रदेश ..वादी।

बनाम

आम जनता ..प्रतिवादी।

विषय.––राजस्व माल कागजात में हिमाचल प्रदेश भू–राजस्व अधिनियम, 1954 की जेर–धारा 38 के तहत नाम दुरुस्ती / संशोधन बाबत।

श्री बिशन सिंह पुत्र श्री करम दास, निवासी मुहाल फंगन्यार / 52, तहसील चच्योट स्थित गोहर, जिला मण्डी, हिमाचल प्रदेश द्वारा इस न्यायालय में एक दरख्वास्त अधीन धारा 38 हिमाचल प्रदेश भू–राजस्व अधिनियम, 1954 प्रस्तुत की गई है, जिसमें निवेदन किया गया है कि राजस्व अभिलेख (जमाबंदी / गिरदावरी आदि) में उसका नाम गलत रूप से ''विष्णु पुत्र करम दास'' दर्ज हो गया है, जबकि उसका सही नाम ''बिशन सिंह पुत्र श्री करम दास'' है, जोकि आधार कार्ड, पंचायत रिकार्ड तथा अन्य दस्तावेजों में अंकित है।

मौका जांच तथा अभिलेखों के अवलोकन से यह पाया गया है कि राजस्व अभिलेख में नाम गलत दर्ज हो गया है तथा प्रस्तुत दस्तावेजों के अनुसार वादी का सही नाम बिशन सिंह पुत्र करम दास है।

अतः इस इश्तहार द्वारा सर्वसाधारण तथा संबंधित पक्षकार के रिश्तेदारों को सूचित किया जाता है कि यदि किसी व्यक्ति को राजस्व अभिलेख में दर्ज नाम ''विष्णु पुत्र करम दास'' के स्थान पर '' बिशन सिंह पुत्र करम दास'' दुरुस्त / संशोधन करने के संबंध में कोई आपत्ति हो तो वह व्यक्ति स्वयं अथवा अपने अधिवक्ता के माध्यम से इस न्यायालय में नियत तिथि 28–03–2026 को उपस्थित होकर आपत्ति प्रस्तुत कर सकता है। निर्धारित तिथि के पश्चात प्राप्त किसी भी आपत्ति पर विचार नहीं किया जाएगा तथा नियमानुसार नाम दुरुस्ती संबंधी आदेश पारित कर दिए जाएंगे।

अतः यह इश्तहार मेरे हस्ताक्षर एवं न्यायालय की मोहर से आज दिनांक 28–02–2026 को जारी किया गया।

मोहर। हस्ताक्षरित / –
कार्यकारी दण्डाधिकारी एवं सहायक समाहर्ता प्रथम श्रेणी,
तहसील चच्योट स्थित गोहर, जिला मण्डी, हि0प्र0।

––––––––––

ब अदालत सहायक समाहर्ता प्रथम श्रेणी, तहसील सुन्नी, जिला शिमला, हिमाचल प्रदेश

वाद संख्या : 703615/2026 तारीख मरजुआ : 26–02–2026 आगामी तारीखः 09–04–2026

श्री गुलाब सिंह पुत्र साध राम पुत्र रामची, निवासी ग्राम महाल देवठी, डा0घ0 ठैला, तहसील सुन्नी, जिला शिमला (हि0प्र0)।

बनाम

आम जनता

उनवान मुकद्दमा.––नाम दुरुस्ती।

प्रार्थी श्री गुलाब सिंह पुत्र साध राम पुत्र रामची, निवासी ग्राम महाल देवठी, डा0घ0 ठैला, तहसील सुन्नी, जिला शिमला (हि0प्र0) ने स्वयं उपस्थित होकर प्रार्थना–पत्र नाम दुरुस्ती प्रस्तुत किया है कि पटवार वृत्त देवठी, मौजा देवठी, तहसील सुन्नी के राजस्व अभिलेख में उनके पिता का नाम साधु पुत्र रामची दर्ज है जोकि गलत इन्द्राज हुआ है यह कि अन्य दस्तावेजों में उसके पिता का नाम साध राम पुत्र रामची दर्ज है जो सही व दुरुस्त है। अतः प्रार्थी ने आग्रह किया है कि उपरोक्त वर्णित महाल देवठी पटवार वृत्त देवठी के राजस्व अभिलेख में उनके पिता का नाम साध राम उर्फ साधु दर्ज किया जाए।

अतः सर्वसाधारण को सुनवाई हेतु बजरिया इश्तहार वं मुश्त्री मुनादी द्वारा सूचित किया जाता है कि इस नाम दुरुस्ती के सम्बन्ध में किसी प्रकार का उजर व एतराज हो तो वह दिनांक 09–04–2026 को या इससे पहले असालतन व वकालतन अधोहस्ताक्षरी के कार्यालय में पेश होकर अपना एतराज दर्ज करवा सकता है। उसके उपरान्त कोई भी उजर व एतराज जेरे समायत नहीं होगा तथा प्रार्थी के पिता का नाम राजस्व

अभिलेख में साध राम उर्फ साधु पटवार वृत्त देवठी, मौजा देवठी में दर्ज करने के आदेश पारित कर दिये जाएंगे।

हमारे हस्ताक्षर व मोहर अदालत से आज दिनांक 05–03–2026 को जारी हुआ।

मोहर। हस्ताक्षरित / –
सहायक समाहर्ता प्रथम श्रेणी,
तहसील सुन्नी, जिला शिमला (हि0प्र0)।

———————

In the Court of Sub-Divisional Magistrate, Rampur Bushahr, District Shimla (H.P.)

In the matter of :

Saitti s/o Sh. Kirpu Ram, r/o Village & P.O. Sarpara, Tehsil Rampur, District Shimla, Himachal Pradesh. . . *Applicant.*

Versus

General Public . . *Respondent.*

PUBLIC NOTICE/PROCLAMATION (REGARDING CORRECTION OF NAME)

Whereas, the above named applicant has submitted an application for the correction of his name from Satti Ram to Saitti in the records of Adhar Card and all other relevant documents associated with the applicant.

Now, therefore, objections are invited from the general public that if anyone has any objection regarding to change of applicant name as Saitti s/o Sh. Kirpu Ram in place of Satti Ram s/o Sh. Kirpu, they should appear before the undersigned on or before 05-04-2026 either personally or through their authorized agent/pleader.

In the event of their failure to do so, order shall be passed *ex-parte* without affording any further opportunity of being heard, and name will be recorded accordingly.

Issued today on 06th day of March, 2026 under my hand and seal of the Court.

Seal. Sd/-
(HARSH AMRENDER SINGH, HAS),
Sub-Divisional Magistrate,
Rampur Bushahr, District Shimla (H.P.).

———————

CHANGE OF NAME

I, Khem Raj s/o Gauri Dutt, r/o Village Seola (936), P.O. Nayagram, Tehsil Kasauli, Distt. Solan (H.P.)-173 220 declare that I have changed my minor son's name from Baby two of Varsha Devi to Kartik. Please note all concerned for further.

KHEM RAJ
s/o Gauri Dutt,
r/o Village Seola (936), P.O. Nayagram,
Tehsil Kasauli, Distt. Solan (H.P.)-173 220.

CHANGE OF NAME

I, Sita Devi w/o Sh. Gopal Chand, r/o Village Kolthi Chamaran, P.O. Haripur, Tehsil & Distt. Solan (H.P.) declare that I have changed my name from Sita Devi to Sunita Devi. Please note all concerned for further.

SITA DEVI
w/o Sh. Gopal Chand,
r/o Village Kolthi Chamaran, P.O. Haripur,
Tehsil & Distt. Solan (H.P.).

CHANGE OF NAME

I, Chimman s/o Sh. Kallu, aged about 42 years, r/o Idgah Colony, Lakkar Bazar, Shimla (H.P.)-171 001 declare that I have changed my minor daughter's name from Sifa (Old Name) to Shifa (New Name). All concerned may please note.

CHIMMAN
s/o Sh. Kallu,
r/o Idgah Colony, Lakkar Bazar,
Shimla (H.P.)-171 001.

CHANGE OF NAME

I, Nipalo Devi aged 51 years w/o Sh. Prem Chand, r/o Village Thala, P.O. Kandi, Tehsil Palampur, Distt. Kangra (H.P.) declare that I have changed my name from Napola Devi to Nipalo Devi. All concerned note please.

NIPALO DEVI
w/o Sh. Prem Chand,
r/o Village Thala, P.O. Kandi,
Tehsil Palampur, Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Pradeep s/o Sh. Basti Ram, r/o Village Pab, P.O. Jarwa Juneli, Tehsil Shillai, Distt. Sirmaur (H.P.) declare that the correct and actual name of my son is Riyan as per his birth certificate. However the name of my son is incorrectly shown as Riyaj in his Aadhar Card No. 2871 3956 4715, this is wrong and should be corrected as Riyan in his Aadhar Card. All concerned please may note.

PRADEEP
s/o Sh. Basti Ram,
r/o Village Pab, P.O. Jarwa Juneli,
Tehsil Shillai, Distt. Sirmaur (H.P.).

CORRECTION OF NAME

I, Dharam Dev s/o Mast Ram, Village Ghler Kalhani (542), P.O. Kalhani, Distt. Mandi (H.P.) declare that in my minor daughter's Aadhar No. 7545 6232 1041 her name as Asha is wrongly entered. Whereas her correct name is Desha.

DHARAM DEV
s/o Mast Ram,
Village Ghler Kalhani (542),
P.O. Kalhani, Distt. Mandi (H.P.).

CORRECTION OF NAME

I, Yogesh Kumar s/o Late Sh. Kalyan Singh, r/o Village Kashah, P.O. Bamta, Tehsil Chopal, Distt. Shimla (H.P.) declare that the name of my daughter has been differently entered in her Aadhar Card as Ridham but correct name of my daughter is Rhythm Chauhan. All concerned may note please.

YOGESH KUMAR
s/o Late Sh. Kalyan Singh,
r/o Village Kashah, P.O. Bamta,
Tehsil Chopal, Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Gopal Singh s/o Sh. Chande Ram, Village Jadoli, P.O. Jadoli, Tehsil Nirmand, Distt. Kullu (H.P.) declare that my name is incorrectly listed as Deva Ram on my Aadhar Card. However, my name is listed as Gopal Singh in all official and educational records. The name Gopal Singh should be corrected.

GOPAL SINGH
s/o Sh. Chande Ram,
Village Jadoli, P.O. Jadoli,
Tehsil Nirmand, Distt. Kullu (H.P.).

CHANGE OF NAME

I, Hima Thakur w/o Sh. Som Dutt, r/o Pungh, P.O. Sundernagar-1, Tehsil Sundernagar, Distt. Mandi (H.P.)-174 401 declare that I have changed my name from Hima Thakur to Hima Vati.

HIMA THAKUR
w/o Sh. Som Dutt,
r/o Pungh, P.O. Sundernagar-1,
Tehsil Sundernagar, Distt. Mandi (H.P.)-174 401.

CORRECTION OF NAME

I, Panma Dolma d/o Tanzin Dorje, r/o Village Kee, P.O. Kee Gompa, Tehsil Spiti, Distt. Lahoul-Spiti (H.P.) declare that in my Aadhar Card, my name is entered as Padma Dolma which is incorrect. My correct name is Panma Dolma as per my Matriculation Certificate, Bonafide Himachali and Gram Panchayat Dhar. Please correct my name as Panma Dolma in my Aadhar Card. Please note.

PANMA DOLMA
d/o Tanzin Dorje,
r/o Village Kee, P.O. Kee Gompa,
Tehsil Spiti, Distt. Lahoul-Spiti (H.P.).

CORRECTION OF NAME

I, Mahiru w/o Mam Husain, r/o Village Kalehali, P.O. Bajaura, Tehsil Bhunter, Distt. Kullu (H.P.) declare that my name is wrongly entered as Meeru in my Aadhar Card. Now, I intend to correct my name as Mahiru in Aadhar Card. Concerned note it.

MAHIRU
w/o Mam Husain,
r/o Village Kalehali, P.O. Bajaura,
Tehsil Bhunter, Distt. Kullu (H.P.).

CHANGE OF NAME

I, Leelan Devi w/o Sh. Purushotam Dass, r/o Village & P.O. Ree, Tehsil Sujanpur, Distt. Hamirpur (H.P.) declare that I have changed my name from Leela Devi to Leelan Devi for all purposes in future. All concerned please note.

LEELAN DEVI
w/o Sh. Purushotam Dass,
r/o Village & P.O. Ree,
Tehsil Sujanpur, Distt. Hamirpur (H.P.).

CORRECTION OF NAME

I, Mohan Singh s/o Sh. Kesaru, r/o Village & P.O. Mandhol, Tehsil Jubbal, Distt. Shimla (H.P.) do hereby solemnly affirm and declare that as per the Birth Certificate, my daughter's name is recorded as Divija, which is correct. However, in her Aadhar card her name is recoded as Baby of Kalpana, which is inccorect. Therefore, in place of Baby of Kalpna my daughter's name should be recorded as Divija in her Aadhar Card, which is correct.

MOHAN SINGH
s/o Sh. Kesaru,
r/o Village & P.O. Mandhol,
Tehsil Jubbal, Distt. Shimla (H.P.).

CORRECTION OF NAME

I, Choudhary Shikha Vinod Kumar d/o Sh. Vinod Kumar, r/o Village Saroot, P.O. Saroot, Tehsil Baroh, Distt. Kangra (H.P.) declare that in my Aadhar card my name is entered as Shikha Choudhary, which is incorrect. My correct name is Choudhary Shikha Vinod Kumar. Concerned note.

CHOUDHARY SHIKHA VINOD KUMAR
d/o Sh. Vinod Kumar,
r/o Village Saroot, P.O. Saroot,
Tehsil Baroh, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Kamla Devi w/o Sh. Anant Ram, r/o Village Harthu, P.O. Shehrol, Tehsil Arki, Distt. Solan (H.P.) declare that I have changed my name from Narabada (Previous Name) to Kamla Devi (New Name). All concerned please may note.

KAMLA DEVI
w/o Sh. Anant Ram,
r/o Village Harthu, P.O. Shehrol,
Tehsil Arki, Distt. Solan (H.P.).

CORRECTION OF NAME

I, Kushalya Devi d/o Late Sh. Nand Lal s/o Sh. Sudama, r/o Village Kaloha Nichla, P.O. Kaloha, Tehsil Rakkar, Distt. Kangra (H.P.) & presently w/o Late Sh. Jagdish Lal, r/o Village Bula Aloh, P.O. Garli, Tehsil Pragpur, Distt. Kangra (H.P.) declare that my correct and actual name is Kushalya Devi but entered as Kaushalya Devi in my parental house, correct my name from Kaushalya Devi to Kushalya Devi in Parivar Nakal.

KUSHALYA DEVI
d/o Late Sh. Nand Lal s/o Sh. Sudama,
r/o Village Kaloha Nichla, P.O. Kaloha,
Tehsil Rakkar, Distt. Kangra (H.P.).
presently w/o Late Sh. Jagdish Lal,
r/o Village Bula Aloh, P.O. Garli,
Tehsil Pragpur, Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Surender Kumar s/o Sh. Khajaan Singh, r/o Village Bhellu, P.O. Salooni, Tehsil Salooni, District Chamba (H.P.) declare that in my Aadhar Card bearning No. 2592 8705 4938 my name is wrongly entered as Surinder Kumar. Whereas my correct name is Surender Kumar. I shall be known as Surender Kumar for all purposes in future. All concerned please note.

SURENDER KUMAR
s/o Sh. Khajaan Singh,
r/o Village Bhellu, P.O. Salooni,
Tehsil Salooni, District Chamba (H.P.).

CHANGE OF NAME

I, Vijay Kapoor s/o Madan Lal, r/o Upper Dari, P.O. Dari, Teh. Dharamshala, Distt. Kangra (H.P.) declare that I have changed my name from Vijay to Vijay Kapoor. Vijay & Vijay Kapoor is one & same person.

VIJAY KAPOOR
s/o Madan Lal,
r/o Upper Dari, P.O. Dari,
Teh. Dharamshala, Distt. Kangra (H.P.).

CHANGE OF NAME

I, Rekha Devi w/o Sunil Kumar, r/o Village Dedhal, P.O. Sidhpur, Tehsil Dharampur, Distt. Mandi (H.P.)-175 040 declare that I have changed my minor daughter's name from Ansvi Jaswal to Hiteshwari Jaswal. Concerned note.

REKHA DEVI
w/o Sunil Kumar,
r/o Village Dedhal, P.O. Sidhpur,
Tehsil Dharampur, Distt. Mandi (H.P.)-175 040.

CHANGE OF NAME

I, Uma Devi w/o Sh. Jai Ram Mukhyan aged about 68 years, r/o Tehsil Kumarsain, Jarol (46/1), Shimla (H.P.)-172 031 declare that I have changed my name from Uma Devi (Old Name) to Uma Mukhyan (New Name). All concerned please note.

UMA DEVI
w/o Sh. Jai Ram Mukhyan,
r/o Tehsil Kumarsain, Jarol (46/1),
Shimla (H.P.)-172 031.

CHANGE OF NAME

I, Vipin Kumar Kashyap s/o Sh. Nikka Ram Kashyap aged about 49 years, r/o Shiv Kutir, Near Manohar Shop, Middle Cemetery Sanjauli, Shimla (H.P.)-171 006 declare that I have changed my minor son's name from Bishant (Old Name) to Vishant Kashyap (New Name). All concerned please may notice.

VIPIN KUMAR KASHYAP
s/o Sh. Nikka Ram Kashyap,
r/o Shiv Kutir,
Near Manohar Shop, Middle Cemetery Sanjauli,
Shimla (H.P.)-171 006.

CORRECTION OF NAME

I, Laloo Ram s/o Late Dharam Dass, Vill. Maswahan, P.O. Urla, Tehsil Padhar, District Mandi (H.P.) declare that my name is wrongly recorded as Heera Lal in my Aadhar Card No. 5841 4915 8083, my correct name is Laloo Ram.

LALOO RAM
s/o Late Dharam Dass,
Vill. Maswahan, P.O. Urla,
Tehsil Padhar, District Mandi (H.P.).

CHANGE OF NAME

I, Bhishma Devi w/o Late Sh. Kamal Prakash Sharma, r/o Near Rang Mahal, Mohalla Drobhi, Chamba Town, Tehsil & Distt. Chamba (H.P.) declare that I have changed my name from Bhishma Sharma to Bhishma Devi. I shall be known as Bhishma Devi for all purposes in future. All concerned please note.

BHISHMA DEVI
w/o Late Sh. Kamal Prakash Sharma,
r/o Near Rang Mahal,
Mohalla Drobhi, Chamba Town,
Tehsil & Distt. Chamba (H.P.).

CORRECTION OF NAME

I, Deeksha d/o Shri Dhani Singh, r/o Village Surla Janot, P.O. Janot, Tehsil Pachhad, Distt. Sirmaur (H.P.) declare that actual spelling of my name is Deeksha, duly recorded in my educational record etc., but inadvertently in my Aadhar Card bearing No. 8554 0246 5963 there is shown as Diksha, please be corrected as Deeksha.

DEEKSHA
d/o Shri Dhani Singh,
r/o Village Surla Janot, P.O. Janot,
Tehsil Pachhad, Distt. Sirmaur (H.P.).

CORRECTION OF NAME

I, Yog Raj s/o Sh. Ram Krishan, r/o Village Paidhar, P.O. Sainj Bagra, Tehsil Karsog, Distt. Mandi (H.P.) declare that my son's name in his Aadhar Card have been wrongly entered as mch s/o Yog Raj whereas his correct name is Mohit s/o Yog Raj. Concerned note.

YOG RAJ
s/o Sh. Ram Krishan,
r/o Village Paidhar, P.O. Sainj Bagra,
Tehsil Karsog, Distt. Mandi (H.P.).

CORRECTION OF NAME

I, Bilam Singh s/o Sh. Badri Ram, r/o Vill. Bonch (178), P.O. Kotibunch, Tehsil Shillai, District Sirmaur (H.P.) declare that my son's name is correctly recorded as Somay Singta in all his other documents. However, in his Aadhar Card No. 7202 3927 9624 his name has been incorrectly recorded as Somya Singta, which is rerquired to be corrected in his Aadhar Card. All concerned please may note.

BILAM SINGH
s/o Sh. Badri Ram,
r/o Vill. Bonch (178), P.O. Kotibunch,
Tehsil Shillai, District Sirmaur (H.P.).

CHANGE OF NAME

I, Mamta w/o Sh. Gyan Singh, r/o Village Gehnog, P.O. Bhujjal, Tehsil Bhujal (12), District Sirmaur (H.P.)-171 226 declare that I have changed my minor daughter's name from Anjal. to Angel please note all concerned for future.

MAMTA
w/o Sh. Gyan Singh,
r/o Village Gehnog, P.O. Bhujjal,
Tehsil Bhujal (12), District Sirmaur (H.P.)-171 226.

CHANGE OF NAME

I, Ashok Kumar s/o Late Sh. Chain Ram, r/o Village Diudi, P.O. Pekha, Tehsil Chirgaon, District Shimla (H.P.) declare that I have changed my son's name from Kaka to Sujal. All concerned please may note.

ASHOK KUMAR
s/o Late Sh. Chain Ram,
r/o Village Diudi, P.O. Pekha,
Tehsil Chirgaon, District Shimla (H.P.).

CHANGE OF NAME

I, Priyanshu (New Name) aged about 21 years s/o Sh. Rakesh Kumar, r/o Village Tipra (347), P.O. Maloothi, District Shimla (H.P.)-171 012 declare that I have changed my name from Pritansshu (Old Name) to Priyanshu (New Name). All concerned please may note.

PRIYANSHU
s/o Sh. Rakesh Kumar,
r/o Village Tipra (347), P.O. Maloothi,
District Shimla (H.P.)-171 012.

CHANGE OF NAME

I, Shekher s/o Sh. Sunder Singh, r/o Village Pindru, Haban Marhechi (73), Tehsil Rajgarh, District Sirmaur (H.P.) declare that I have changed my name from Shekher to Chander Shekhar. All concerned please note for future.

SHEKHER
s/o Sh. Sunder Singh,
r/o Village Pindru, Haban Marhechi (73),
Tehsil Rajgarh, District Sirmaur (H.P.).

CHANGE OF NAME

I, Neem Raj s/o Tul Bahadur, r/o Guma (8), Shimla, Himachal Pradesh-171 202 do hereby solemnly affirm and declare as under that I am the father and legal guardian of my minor daughter. That my minor daughter was previously known by the name Awanshika (Old Name). That I have changed my minor daughter's name from Awanshika (Old Name) to Awanshika Dangi (New Name). That henceforth, my minor daughter shall be known, addressed and called by the name Awanshika Dangi (New Name) for all intents and purposes.

NEEM RAJ
s/o Tul Bahadur,
r/o Guma (8), Shimla, (H.P.)-171 202.

CORRECTION OF NAME

I, Jai Ram s/o Sh. Pira Ram, r/o Kalera (566), Post Office Padhwan, District Mandi (H.P.) declare that in my minor daughter Aadhar No. 7789 0374 3925 as Sonika Thakur is wrongly entered. Correct name is Sonia Thakur.

JAI RAM
s/o Sh. Pira Ram,
r/o Kalera (566), Post Office Padhwan,
District Mandi (H.P.).

CHANGE OF NAME

I, Rajkumari d/o Sh. Kewal Ram, r/o Ward No. 2, P.O. Jadoli Kundakod, Tehsil Nirmand, District Kullu (H.P.) declare that I have changed my name from Rajkumari (Previous Name) to Rose Kashyap (New Name). All concerned please note.

RAJKUMARI
d/o Sh. Kewal Ram,
r/o Ward No. 2, P.O. Jadoli Kundakod,
Tehsil Nirmand, District Kullu (H.P.).

CORRECTION OF NAME

I, Kumari Sunita w/o Sh. Rajeev Kumar, r/o V.P.O. Chandrot, Tehsil Baroh, District Kangra (H.P.) declare to correct my name from Sunita Kumari to Kumari Sunita. All concerned please note.

KUMARI SUNITA
w/o Sh. Rajeev Kumar,
r/o V.P.O. Chandrot, Tehsil Baroh,
District Kangra (H.P.).

CHANGE OF NAME

I, Sulekha w/o Sh. Naveen Kumar, r/o H. No. 199, Ward No. 11, Shiva Vihar (616), P.O. Shamti, District Solan (H.P.) declare that I have changed my minor son's name from Rudhar Rana to Rudra Rana. All concerned please note for future.

SULEKHA
w/o Sh. Naveen Kumar,
r/o H. No. 199, Ward No. 11, Shiva Vihar (616),
P.O. Shamti, District Solan (H.P.).

CHANGE OF NAME

I, Anita w/o Sh. Jai Prakash, r/o Village Khairi Ghaggar (22/255), P.O. Haripur, Teh & District Solan (H.P.) declare that I have changed my name from Anita to Neeta Devi. All concerned please note for future.

ANITA
w/o Sh. Jai Prakash,
r/o Village Khairi Ghaggar (22/255),
P.O. Haripur, Teh & District Solan (H.P.).

नाम परिवर्तन

मैं सुमना देवी (55) पुत्री सत्या देवी हाल पत्नी बदरी नाथ, निवासी गग्गल खास, तहसील धीरा, जिला कांगड़ा (हि0प्र0) आधार नं0 2994 2244 7975 घोषणा करती हूं कि मेरा नाम राजस्व रिकार्ड महाल कलूण्ड, उप–तहसील चचिंया, जिला कांगड़ा (हि0प्र0) में मखनी देवी दर्ज है जबकि मैंने अपना नाम बदल कर सुमना देवी कर लिया है। मुझे निकट भविष्य में सभी अभिलेखों में सुमना देवी के नाम से ही जाना व पहचाना जाए। सभी सम्बंधित नोट करें।

सुमना देवी
पुत्री सत्या देवी हाल पत्नी बदरी नाथ,
निवासी गग्गल खास, तहसील धीरा, जिला कांगड़ा (हि0प्र0)।

पंचायती राज विभाग

अधिसूचना

शिमला, 13 मार्च, 2026

संख्या: पीसीएच-एचए(1)18/2008-III-12110-12303.—हिमाचल प्रदेश का राज्यपाल, हिमाचल प्रदेश पंचायती राज अधिनियम, 1994 (1994 का अधिनियम संख्यांक 4) की धारा 183 तथा धारा 186 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, इस विभाग की अधिसूचना संख्यांक पीसीएच-एचए(3) 6/94, तारीख 7 फरवरी, 1995 द्वारा अधिसूचित तथा तारीख 8 फरवरी, 1995 को राजपत्र, हिमाचल प्रदेश (असाधारण) में एतदद्वारा प्रकाशित हिमाचल प्रदेश पंचायती राज (निर्वाचन) नियम, 1994 में और संशोधन करने के लिए निम्नलिखित नियम बनाने का प्रस्ताव करते हैं और उन्हें उक्त अधिनियम की धारा 186 की उप-धारा (3) के अधीन यथा अपेक्षित के अनुसार, इन प्रारूप नियमों को जन साधारण की सूचना के लिए राजपत्र (ई-गजट), हिमाचल प्रदेश में प्रकाशित किया जाता है;

यदि कोई हितबद्ध व्यक्ति, इन प्रारूप नियमों द्वारा समभाव्य प्रभावित होने वाले किसी के कोई आक्षेप (पों) / सुझाव (वों) है/हैं तो वह उसा/उन्हें इन प्रारूप नियमों का राजपत्र (ई-गजट) हिमाचल प्रदेश में प्रकाशन की तिथि से पांच दिन की अवधि के भीतर लिखित में आक्षेप/सुझाव निदेशक, पंचायती राज, हिमाचल प्रदेश, एस.डी.ए. कॉम्प्लेक्स, कसुम्पटी, शिमला 171009 को भेजा सकता।

उपरोक्त नियत अवधि के भीतर प्राप्त आक्षेप/सुझाव पर इन प्रारूप नियमों को अंतिम रूप देने से पूर्व, यदि कोई हों, राज्य सरकार द्वारा विचार किया जाएगा, अर्थात:—

प्रारूप नियम

1. संक्षिप्त नाम और प्रारंभ:	(1) इन नियमों का संक्षिप्त नाम हिमाचल प्रदेश पंचायती राज (निर्वाचन) संशोधन नियम, 2026 है। (2) ये नियम, राजपत्र (ई-गजट), हिमाचल प्रदेश में उनके प्रकाशन की तारीख से प्रवृत्त होंगे।
2. नियम 28 में संशोधन:	हिमाचल प्रदेश पंचायती राज (निर्वाचन) नियम, 1994 (जिसे इसमें इसके पश्चात् "उक्त नियम" कहा गया है) के नियम 28 में उप-नियम (8-क) के पश्चात निम्नलिखित परंतुक अन्तःस्थापित किया जाएगा, अर्थात्:— "परंतु यह कि जहाँ पंचायत के सदस्य के स्थान किसी श्रेणी के लिए हिमाचल प्रदेश पंचायती राज (निर्वाचन) संशोधन नियम, 2025 के प्रारंभ के पश्चात आयोजित किए जाने वाले निर्वाचन से ठीक पूर्व लगातार दो कार्यकालों तक आरक्षित रहा हो, वहाँ ऐसे स्थान को तत्पश्चात होने वाले अगले निर्वाचन में किसी भी श्रेणी के लिए आरक्षित नहीं किया जाएगा तथा उसे अनारक्षित माना जाएगा, परंतु यह और कि यह प्रतिबंध उस स्थिति में लागू नहीं होगा, जहाँ ऐसे पद को अनारक्षित रखने से अधिनियम तथा नियमों के अधीन किसी श्रेणी के लिए निर्धारित आरक्षण के प्रतिशत पूर्ण नहीं हो पाता हो।"
3. नियम 87 में संशोधन:	उक्त नियमों के नियम 87 में उप-नियम (8-क) के पश्चात

	निम्नलिखित परंतुक अन्तःस्थापित किया जाएगा, अर्थात्:—
	"परंतु यह कि जहाँ ग्राम पंचायत का प्रधान का पद किसी श्रेणी का लिए हिमाचल प्रदेश पंचायती राज (निर्वाचन) संशोधन नियम, 2025 का प्रारंभ का पश्चात आयोजित किए जाने वाले निर्वाचन से ठीक पूर्व लगातार दो कार्यकालों तक आरक्षित रहा हो, वहाँ ऐसा पद को तत्पश्चात होने वाले अगले निर्वाचन में किसी भी श्रेणी का लिए आरक्षित नहीं किया जाएगा तथा उसे अनारक्षित माना जाएगा,
	परंतु यह और कि यह प्रतिबंध उस स्थिति में लागू नहीं होगा, जहाँ ऐसा पद को अनारक्षित रखने से अधिनियम तथा नियमों का अधीन किसी श्रेणी का लिए निर्धारित आरक्षण का प्रतिशत पूर्ण नहीं हो पाता हो।"
4. नियम 88 में संशोधन:	उक्त नियमों का नियम 88 में उप-नियम (8-क) का पश्चात निम्नलिखित परंतुक अन्तःस्थापित किया जाएगा, अर्थात्:—
	"परंतु यह कि जहाँ पंचायत समिति का अध्यक्ष का पद किसी श्रेणी का लिए हिमाचल प्रदेश पंचायती राज (निर्वाचन) संशोधन नियम, 2025 का प्रारंभ का पश्चात आयोजित किए जाने वाले निर्वाचन से ठीक पूर्व लगातार दो कार्यकालों तक आरक्षित रहा हो, वहाँ ऐसा पद को तत्पश्चात होने वाले अगले निर्वाचन में किसी भी श्रेणी का लिए आरक्षित नहीं किया जाएगा तथा उसे अनारक्षित माना जाएगा,
	परंतु यह और कि यह प्रतिबंध उस स्थिति में लागू नहीं होगा, जहाँ ऐसा पद को अनारक्षित रखने से अधिनियम तथा नियमों का अधीन किसी श्रेणी का लिए निर्धारित आरक्षण का प्रतिशत पूर्ण नहीं हो पाता हो।"
5. नियम 89 में संशोधन:	उक्त नियमों का नियम 89 में उप-नियम (8-क) का पश्चात निम्नलिखित परंतुक अन्तःस्थापित किया जाएगा, अर्थात्:—
	"परंतु यह कि जहाँ जिला परिषद का अध्यक्ष का पद किसी श्रेणी का लिए हिमाचल प्रदेश पंचायती राज (निर्वाचन) संशोधन नियम, 2025 का प्रारंभ का पश्चात आयोजित किए जाने वाले निर्वाचन से ठीक पूर्व लगातार दो कार्यकालों तक आरक्षित रहा हो, वहाँ ऐसा पद को तत्पश्चात होने वाले अगले निर्वाचन में किसी भी श्रेणी का लिए आरक्षित नहीं किया जाएगा तथा उसे अनारक्षित माना जाएगा,
	परंतु यह और कि यह प्रतिबंध उस स्थिति में लागू नहीं होगा, जहाँ ऐसा पद को अनारक्षित रखने से अधिनियम तथा नियमों का अधीन किसी श्रेणी का लिए निर्धारित आरक्षण का प्रतिशत पूर्ण नहीं हो पाता हो।"

आदेश द्वारा,—
सचिव (पंचायती राज) ।

[Authoritative English text of this Department Notification No. PCH-HA(1)18/2008-III dated as required under clause(3) of article 348 of the Constitution of India].

PANCHAYATI RAJ DEPARTMENT

NOTIFICATION

Shimla-09, the 13th March, 2026

No. PCH-HA (1)18/2008-III-12110-12303.—In exercise of the powers conferred by Sections 183 and 186 of the Himachal Pradesh Panchayati Raj Act, 1994 (Act No. 4 of 1994), the Governor, Himachal Pradesh, proposes to make the following rules, further to amend the Himachal Pradesh Panchayati Raj (Election) Rules, 1994 notified vide this Department notification No. PCH-HA (3) 6/94, dated 7th February, 1995 and published in the Rajpatra, Himachal Pradesh (Extra-ordinary) on 8th February, 1995 and the same are hereby published in the Rajptra (e-Gazette) Himachal Pradesh, for the information of the general public as required under sub-section (3) of Section 186 of the above Act;

If any interested person, likely to be affected by these draft rules has any objection(s)/suggestion(s) with regard to the proposed rules, he/she may send the written objection(s) or suggestion(s) to the Director, Panchayati Raj, Himachal Pradesh, SDA Complex, Kasumpti, Shimla-171 009, within a period of five days from the date of publication of the draft rules in the Rajpatra, (e-Gazette) Himachal Pradesh;

The objection(s) or suggestion(s), if any, received within the period stipulated above shall be taken into consideration by the State Government before finalizing these draft rules, namely:—

DRAFT RULES

1. Short title and commencement:	(1) These rules may be called the Himachal Pradesh Panchayati Raj (Election) Amendment Rules, 2026. (2) These rules shall come into force from the date of their publication in Rajpatra (e-Gazette), Himachal Pradesh.
2. Amendment of rule 28.	In rule 28 of H.P. Panchayati Raj (Election) Rules, 1994 (hereinafter referred to as the 'said rules') after sub-rule (8-A), the following proviso shall be inserted, namely:— "Provided that where seat of Member of Panchayat has been reserved for any category for two consecutive terms immediately preceding the elections to be held after the commencement of the Himachal Pradesh Panchayati Raj (Election) Amendment Rules, 2025, such seat shall not be reserved for any category in the immediately succeeding election and shall be treated as unreserved: Provided further that this restriction shall not apply where non reservation of such office would result in non-fulfillment of the prescribed percentage of reservation of any category under the Act and Rules".

3. Amendment of rule 87:	In rule 87 of the 'said rules' after sub-rule (8-A), the following proviso shall be inserted, namely:— "Provided that where office of Pradhan of Gram Panchayat has been reserved for any category for two consecutive terms immediately preceding the elections to be held after the commencement of the Himachal Pradesh Panchayati Raj (Election) Amendment Rules, 2025, such office shall not be reserved for any category in the immediately succeeding election and shall be treated as unreserved; Provided further that this restriction shall not apply where non reservation of such office would result in non-fulfillment of the prescribed percentage of reservation of any category under the Act and Rules".
4. Amendment of rule 88:	In rule 88 of the 'said rules' after sub-rule (8-A), the following proviso shall be inserted, namely:— "Provided that where office of Chairman of Panchayat Samiti has been reserved for any category for two consecutive terms immediately preceding the elections to be held after the commencement of the Himachal Pradesh Panchayati Raj (Election) Amendment Rules, 2025, such office shall not be reserved for any category in the immediately succeeding election and shall be treated as unreserved; Provided further that this restriction shall not apply where non reservation of such office would result in non-fulfillment of the prescribed percentage of reservation of any category under the Act and Rules".
5. Amendment of rule 89.	In rule 89 of the 'said rules' after sub-rule (8-A), the following proviso shall be inserted, namely:— "Provided that where office of Chairman of Zila Parishad has been reserved for any category for two consecutive terms immediately preceding the elections to be held after the commencement of the Himachal Pradesh Panchayati Raj (Election) Amendment Rules, 2025, such office shall not be reserved for any category in the immediately succeeding election and shall be treated as unreserved; Provided further that this restriction shall not apply where non reservation of such office would result in non-fulfillment of the prescribed percentage of reservation of any category under the Act and Rules".

By order,

Secretary (Panchayati Raj).

नियन्त्रक, मुद्रण तथा लेखन सामग्री, हिमाचल प्रदेश, शिमला–5 द्वारा मुद्रित तथा प्रकाशित
इलेक्ट्रॉनिक हस्ताक्षरित राजपत्र, वैबसाइट https://rajpatra.hp.gov.in पर उपलब्ध है एवम् ऑनलाइन सत्यापित किया जा सकता है।